MOTION OF THANKS ON THE ADDRESS—Contd PRESIDENT'S

MR. DEPUTY CHAIRMAN: Well, if that is agreed, we will sit through lunch. As announced, the Prime Minister would intervene in the debate at 5 P.M. and I would request the Members to keep some time limit so that all persons who want to speak, are properly accommodated. Mr Bhupesh Gupta.

SHRI BHUPESH GUPTA (West Bengal): No, I want to speak later.

SHRI K. K. MADHAVAN (Kerala): I want to know the time limitation within which the Members are expected to speak. How many minutes are allotted to each Member?

MR. DEPUTY CHAIRMAN: At the most., fifteen minutes. So, Mr. Bhupesh Gupta, you don't want to speak now.

SHRI BHUPESH GUPTA; I am not prepared just now.

DEPUTY CHAIRMAN: MR. Mr. Malaviya.

SHRI HARSH DEO MALAVIYA (Uttar Pradesh): Sir, we have been hearing most of the speeches and we have heard speeches from the hon. Members from that side singing Hosannas, singing praises for the Janata rule. But before I begin and continue further, I would like to bring your notice and to the notice of this House a statement by Mr. H Buxipatra, who is Orissa Minister of Industries and Mining and I would like to inform the Hous, of what this Minister has said about the Janata Government. He said that even after a lapse of nearly eight months, the people in the country at large are yet to feel the change that his party had promised to usher in. And this Min-iser has squarely laid the blame on the door of the party's national leadership which, h_e said, is distinguished only by its policy of drift

and indecision. Furthermore, Mr. Baxipatra has said that the Janata party lacks direction. He says;

"... the party's lack of direction—he would even call it lack of ideology—was having a disastrous effect on the functioning of the governments both at the Centre and in the State. Delay has become the norm and decision making goes by default. This tactics, this tendency to please everyone, even if by inaction, is eating into the vitals of the party rank and file's faith in the leaderships

"This utter poverty of objectives has inevitably brought in its wake disunity. If three youth organisations claim to be the mass front of the Janata and if each enjoys the blessing of a group of senior leaders and each uses the Janata letter head, you can gauge the depth of disunity.

"The Assembly elections have ex posed the true nature of the leader ship nothing else could. as looks. party the President, Mr. Chandrasekhar, could do with a Chief Minister or two of his own, as if to compensate for the four of the erstwhile B.L.D. and three of the erstwhile Jana Sangh."

This is what a Minister has said about this Government, a Minister of the Janata Government. Then, Sir, here is a statement by a Harvana Janata Party leader. I am reading from a paper 'Jan Shakti' which says:

> "हरियाणा जनता पार्टी के महा-सचिव ग्रयोध्या प्रसाद ने देवीलाल की सरकार पर छारोप लगाया है कि हरियाणा में मुख्य मंत्री देवीलाल की सरकार ने ग्रत्याचार ग्रौर भ्रष्टाचार के मामलों में बंसीलाल की सरकार को भी पीछे छोड़ दिया है। मुख्य मंत्री देवीलाल के पुत्र प्रताप सिंह ने मुख्य-मंत्री पर आरोप लगाया है कि वह धतों श्रीर पङ्यंतकारियों से घिरे रहते हैं।"

This Government is being run by a conglomeration. They have made a lot of promises. The most glaring thing is the misery that they have brought on the peasants. Sir, the agricultural policy of the Janata Government directed by Mr. Charan Singh. being Now, here is a magazine 'Sunday' which an article by Mr. carries the Finance Minister of West Mitra, Bengal. He is a famous economist and was sometimes the Adviser on Economic Affairs to the Government of India. He has called Mr. Charan Singh a quack economist. He has said that the policy of Mr. Charan Singh, the policy of is to the Janata Government, the kulaks, the rich peasants. The article says:

"The State should offer inputs, including power, water, fertilisers, high-yielding strains of seeds, pesticides, it should subsidised rates; ensure a low enough price for that other, but crucial input, namely, labour; at the same time, it should ensure a high enough product price; and it should not, heaven forbid, impose any tax burden on agriculture. Under this set of idealised conditions, the peasant proprietors would flourish., their kingdom would duly come."

Instead of enforcing land ceilings, they are enforcing land floors. The article says:

"Rather, accent should be on enforcing land floors, on the compulsory consolidation of holdings, never mind what it does to the small farmers or the landless labourers or the sharecroppers who might be deprived of their hoped-for share of the land as a consequence."

Mr. Ashok Mitra says further:

"Sir, Mr. Charan Singh is against heavy industry because the latter, he argues, absorbs a dispropor-

tionately large part of the State's resources; the real reason must be his cerebral dislike of the public sector and his fear of pressures developing to raise resources for the growth of heavy industry, by taxing agriculture. That without heavy industry there will hardly be an adequate base for the output of power and fertilisers is a point the Chaudhuri would let his adversaries to make; he does not have to raise it himself."

This then is Sir, the economic policy of the Janata Government.

what is happening in Then, the labour field. In the State of Kar-nataka, in South Kanara district, a very huge area of land was distributed. Sir, 186 tribunals were formed to redistribute the land, but when the Urs Ministry was gone first thing the Governor did was to abolish the 186 tribunals by an Ordinance in the whole State so that the process of land distribution which was going on so well in Kamataka, which has paid good dividends to Urs Party where his Party has been returned to power with a thumping majority, could be stopped; this Governor tried to stop it.

Sir, the trouble is that in this Government the toadies, the sun-dried bureaucrats, those who betrayed the Indian people, those who betrayed the national movement, those who have served the British imperialist rulers,, they are now the leaders of this Government. Mr. H. M. Patel, Mr. V. Shankar, Mr. Boothalingarn. these are persons who were the archenemies of the Indian people, who served the British rulers all their life and they are now dictating the policies of the Governments. And this Government largely consists of a lot of illiterate Ministers whose examples we see in the House everyday.

Then, Sir, the Chairman of the Police Commission was appointed in I the person of Mr Dharama Vira, a

[Shri Harsh Deo Malaviya] sun-dried bureaucrat, the less said about him, the better, they cannot find better people, they cannot find more honest people, they cannot find competent people who are oriented -tpwards the people of this country.

Then, on the labour side, a few months ago a mini-MISA Ordinance was introduced in Madhya Pradesh which empowered the police to arrest without warrant and detain anyone found disturbing industrial peace. In Uttar Pradesh banning of strikes is a routing affair. Strike of engineering workers at Ghaziabad, electricity workers; IDPL employees at Rishikesh and some more strikes were banned. An Ordinance was issued to deal with the teachers' strike, Despite strong arm tactics of Government these strikes could not be stopped.

Coming to firings, the bogus banner of restoration of democracy has come only as a cover to increase repression workers. Between June and December, 1977, seven firings took place in different parts of the under the country Janata democracy. Jharia iron ore mines. Dhanbad colliries, Bokaro Steel township, Sahibabad, Mullund, Lucknow, Swadeshi Cotton. Kanpur these are places. Official statements account for 23 workers killed and 171 wounded, but the real figures are much more. The Swadeshi Cotton Mill workers demanded judicial probe into the beatings but the Government has not agreed to the demand and it is a general surmise in Kanpur that at least 100 people were shot dead. So, the police firings, lathi charges, tear gas, mass arrests, tortures and beatings inside jails remind us of the days of the British regime and that has again come today.

On the field of foreign policy recently we have heard a lot about "genuine" nonalignment. We are happy so far as the Government is

trying to improve its relationship with neighbouring countries. We welcome the visit of the Vietnam Prime Minister to this country. We congratulate the Government, the Minister of External Affairs, and the Prime Minister for the steps they are taking to improve our relations with Vietnam, to have more trade, aid etc. But along with it we cannot forget that there is a theory of "genuine" non-alignment. Under this theory of nonalignment in spite of the denials that have been made by the Ministers, we recently had a spate of visits. Number one was the visit of President President Carter came and before he came to India he gave an interview over the television in which he said: that India has been going very much into the lap of the USSR. Now there is a new Government with Shri Morarji Desai who is a very sensible person, etc. So, we are going to turn towards the the tilt USA which hitherto towards the USSA. Obviously, a concerted attempt was planned. That visit was followed by a visit of a few Senators. before the Senators visit, in view of the definite stand taken by our Prime Minister on the nuclear policy, Mr. Carter said that he will write a cold and blunt letter to Morarji Desai. And that lacked out. he spoke in the Central Hall, he v/as very sweet. He said; "We will give you enriched uranium for Tarapur, heavy water for Baroda etc." "But the very next day—i.e. on the third day-Seminar Ribicoff said: "Carter has no right. There is a law and we will not give you any nuclear fuel, we will not give you heavy water".

That visit was followed by the visit of Mr. Callaghan. This was followed by a visit of the Shahenshah of Iran. During the visit of the Shah ot Iran, there was a lathi charge and beating of Iranian students. There were arrests-which fact has been criticised in this House so many times. Just today also it was criticised. This was followed by a vsit of Mr. Oriville Freeman, leader of a big monopolistic

firm. He came with representatives of. 55 multi-nationals. There were long talks, during which their insistence was that India should create such conditions for investment as exist in South Korea, Mexico and Thailand-that is, those countries which are well-known puppets of the U.S. imperialists. The object is to reduce India into a puppet regime. Sir, there were 55 multi-nationals and among them were some of the worst criminals. There one representative of Hughes International. This Hughes International, I would like to point out, employs nearly 40,000 scientists, researchers, engineers and other workers an whose annual sales turn-over has never been disclosed manufactures weapon systems equipment, airborne armament control systems, guided and ballistic missiles, antisubmarine warfare and shipborne radar and data processing systems together with global communications, space explosive and infra-red devices. Its other major products include oscit-loscopes, inertial guidance and ballistic defence systems. Hughes International has an armament research centre at Santa Barabara which is run in close cooperation with Pentagon and the CIA. Then there was the Rockwell International of Pittsburgh, Pennsylvania. These were the multinationals which had come to India. This Rockwell International employs 1,23,265 persons and has an annual turn-over of over five billion US dollars. Apart from supplying major aerospace components to NASA, the firm manufactures tatical air-to-surface missiles, military aircraft, rocket engines unmanned satelites, advanced warfare systems and electronic equipment. Sir, these multi-nationals now seem to be very welcome in India and they are pressing the Indian Government. And there is a certain method in this.

This was followed Dv a visit of Chinese representatives. We want very good relations with China. But

we cannot forget the treachery which China has committed on India. We cannot forget that they have constructed a 3,000 miles long pipeline from Sinchiang to Tibet and through that pipeline, oil is coming to Tibet, So trillions of dollars have been saved because formerly trucks and other forms of transport were used to bring oil to Tibet. That money has been saved and now Tibet has 40 divisons. According to a reputed newspaper columnist Shri Rajinder Puri, China has now 40 divisions in Tibet. And in Tibet, the worst kind of oppression is going on. The human rights are completely denied. There is food shortage. People are starving in Tibet. And we talk of human rights and the spirit of human rights. We seem to forget what China is doing there. Looking at this we feel there is concerted attempt—look at the Chinese visits, look at the Americans' visits, look at Mr. Callaghan's visit, look at the Shah of Iran's visit—to pressurise India. The pressure is directed to a certain objective. And the objective was stated by President Carter before he came to India. And that objective is that somehow a wedge has to be drawn between the long, tried and trusted friendship -between the Indian people and the Soviet people, the Indian Government and the Soviet Government. Therefore, whatever is happening should be taken serious note of. We all know that a friend in need is a friend indeed. Our entire history of thirty years shows that it was the Soviet Union, the Socialist countries which were our real friends in times of real need: whether it was Kashmir, whether it was Bokaro, whether it was Bangla desh, it was the Soviet Union which proved to be our real friend. And I certainly appreciate the steps which have been take_n by the Government to continue our friendship with the Soviet Union. But we must also be aware of the fact that there is a definite and concerted attempt on behalf of certain powers of the world to draw a wedge between us and the

[Shri Harsh Deo Malaviya]

Soviet Union people, and that we should stand guard against it.

Another point is the policy of the Government towards the public sector. We hear repeated contradictory statements from the Central Ministers. One Minister says that we are not against the public sector while the other Minister says that the whole trouble of this country is because Jawaharlal Nehru gave all attention to the building of the public sector. This is a very dangerous trend. This trend must be stopped. There should be more Intelligence in the Government.

Sir, there are lot of rumours afloat. "Believe it or not", the Organiser says "the Information and Broadcasting Minister of the Government of India is still I. K. Gujral and not Shri L. K. Advani." The Organiser says:

"The Press Information Bureau handout in Malayalam, V.P. 321, dated February 6, 1978, speaking about the dubbing of regional language pictures into other languages, states that "Information and Broadcasting Minister I. K. Gujral" has expressed his Government's intention of regional pictures being dubbed into other languages."

Mr. Guiral has gone as Ambassador to the Soviet Union long time ago and even now here is the handout of the Government which still continues to call I.K. Gujral as the Minister of Information and Broadcasting. This is the level of this Government. This reveals that this Government is being run by utterly incompetent people. This also revals that this Government is being run by people who contradict each other. This conglomeration, this hotch-poch of the Government is leading the country to ruins. There is utter discontent. There is complete breakdown of law and order. Mind you; you are sitting on top of a volcano. Do not take things for granted. To-

day's results in Karnataka should be a revelation to the Government that their ways are wrong, their methods are wrong, their policies are wrong. The people have exhibited faith in the Government which ruled this country for thirty years. Therefore, your policies are wrong. Let you be beware. Let them wake up, otherwise the people of Karnataka have shown and, perhaps, the election results of Andhra, Maharashtra and some other States will also show. This should be enough warning for this Government that unless they wake up, unless they come to correct policies, unless they stop blaming the previous government for all the ills of this country, they are doomed and they will not be in power again; they may not even continue the five years for which they are supposed to be in power in this country.

श्री रामानन्द यादव (बिहार) : उप-सभापति महोदय, प्रेसीडेंट साहव ने ग्रपनें भाषण में कुछ बहत महत्वपूर्ण प्रश्नों के ऊपर ध्यान नहीं दिया है । मैं उन प्रश्नों को सदन के सामने आपके माध्यम से रखना चाहता है। जिस शक्ल में यह चीचें सरकार ग्राज कर रही है उस पर में थोड़ा प्रकाश डालना चाहता हं । सर्वप्रथम राष्ट्रपति ने अपने भाषण में यह कहा है कि उनकी सरकार ने व्यक्तित स्वतंत्रता, प्रेस की स्वतंत्रता. न्यायालयों की स्वतंत्रता, रेडियों की स्वतंत्रता ग्रौर दरदर्शन की स्वतंवता को पून: हासिल कर लिया है। लेकिन सर्वप्रथम मैं यह बताना चाहता हं कि सरकार ने प्रेस की स्वतंत्रता का हनन कहां तक किया है। अभी इलाहाबाद में इनटलेक्चग्रल जर्नेलिस्ट्स ग्रौर पत्नकारों के समक्ष, उनकी एक गोष्ठी में बोलते हुए स्टैटमैन के मैनेजिंग डाइरेक्टर ईरानी ने कहा कि स्राज भी प्रेस को स्वतंवता प्राप्त नहीं है। सरकार परोक्ष-रूप से ग्रखबारों पर नियंत्रण रखे हए है। याद रखने की बात है कि ईरानी साहब प्रेस स्ट्रेक्चर ग्रीर समाचार एजेंसियों

के रि-स्टेक्चर के लिये जो कमेटी बनी थी, उसके वह सदस्य है। उन्होंने कहा कि कमेटी बैठी हुई थी ख्रौर उस समय जब ड्राफ्ट किया जा रहा था तो एक सज्जन यह मैसेज लेकर ग्राये कि ग्रमख मिनिस्टर यह चाहते हैं कि यह प्रावधान इस डाफिटंग में कर दिया जाय। उन्होंने यह भी कहा कि पत्रकारों को हर तरह के प्रलोभन दिये जाते हैं जैसे कि घर का, स्कटर का, कार का, रेलवे में फी ट्रैवल का ग्रीर इस प्रकार से पत्रकारों पर ग्रसर डालने की कोशिश की जाती है। सरकार चाहती है कि ग्रपने मन के लायक जो चाहे बह कर लें। तो इस तरह की प्रेस की स्वतंत्रता ग्राज प्राप्त है। ग्रभी मध्य प्रदेश के चीफ मिनिस्टर श्री सखलेचा साहव, मध्य मंत्री बनने के बाद सागर गये थे, वहां के विद्यार्थियों ने ग्रान्दोलन किया। वहां पर 6 पत्नकारों को ग्ररेस्ट कर लिया गया था। पत्नकारों की एक टीम जो इस बात की जांच करने गई थी. उसने कहा कि यह 6 जर्नलिस्ट जो अरेस्ट किये गये हैं, यह गैर कान्नी है । वह इस निष्कर्ष पर पहुंचे कि यह पत्रकार जो कि ग्ररेस्ट किये गये हैं, सरकार द्वारा विल्कुल गैर-वाजिव हंग से. सत्ता के मद में सरकारी ग्रधिकारियों द्वारा किये गये थे।

ग्राप एडवरटिजमेंट की बात ले लीजिये। म्राप देखेंगे कि उन पत्नों को विज्ञापन नहीं दिये जाते हैं, जो सरकार की नीति की भ्रालोचना करते हैं। या तो उनको एडवरटिज-मेंट नहीं दिया जाता है ग्रगर दिया भी जाता है तो बहत कम दिया जाता है यह कह करके कि इसके सरक्यलेशन कम है। सरकार यह कहती है कि यहां पर प्रेस की स्वतंत्रता है, यह गलत है। स्वतंत्रता किस के लिये है ? सरकार के लिये और पंजी पतियों के लिये। पत्नों में काम करने वाले मलाजिम हैं, उनकी क्या स्थिति है ? ग्राप को इस बात को जान कर ग्राश्चर्य होगा । ग्रभी गोरखपूर में पत्नकारों के मालिकों की बैठक हुई थी कि

जो ग्रखबारों में काम करने वाले लोग है उन पर नियंत्रण किस प्रकार रखा जाये ताकि काम चल सके । प्रेस की स्वतंत्रता गोयनका साहब के लिये है, सर्च लाइट के बिरला जी के लिये है, टाइम्स ग्राफ इण्डिया डालिनया स्रादि को स्रवश्य है। यह ठीक है कि इन लोगों को तो स्वतंत्रता है परन्तु उनके जो मलाजिम हैं, सही मायने में जो काम करने वाले वर्किग जर्नलिस्ट हैं, उनको कोई स्वतंत्रता नहीं है। ग्राप कहते हैं कि हमने डेमाकेटिक राइटस रेस्टोर कर दिये । डेमोक्रेसी में लेजीटिमेट ढंग से जो गवर्नमेन्ट बनी हुई है, उसके खिलाफ हर एक नागरिका को शांति पुर्ण ढंग से डेमांस्टे-शन करने का ग्रधिकार है, विरोध में भाषण करने का अधिकार है और मीटिंग करने का अधिकार है। ग्राज क्या है सोनीपत में मजदूर अपनी मीटिंग नहीं कर सकते । कानपुर में स्व-देशी मिल के मजदूर अपनी वाकी रकम पंजीपति मिल मालिक से मांगने गये तो उन्हें गोलियों से उडा दिया गया। सरकारी एजेंसियों का कहना है कि 27 से कम मजदूर नहीं मरे, सरकार कहती है कि 10 ही मरे। एक इन्क्वायरी कमेटी बनी उसके ब्रध्यक्ष य०पी० के सरकारी मलाजिम है। उन्होंने स्टेटमेंट दे दिया कि गोली चलाना आवश्यक था। उनको य० पी० के मख्य मंत्री ने चीफ सेकेटरी बना दिया। इस प्रकार वरकर्स के जो डेमोकेटिक राईटस हैं वह स्वतंत्रता प्राप्त नहीं है । मीसा ब्राज तक नहीं उठा, मध्य प्रदेश में है, काश्मीर में है, बिहार में गंडा एक्ट है, कालदत एक्ट है। ग्राप श्रीमन, ताज्जव करेंगे कि कुछ महीने पहले श्री कर्परी ठाकर के रिजीम में 10 हजार लोग कालदत अभियान में जेलों के अन्दर बन्द थे। आज विदयार्थियों पर लाठी चलायी जा रही है, क्यों ? क्या इसलिए कि वे एजकेशन सिस्टम में सुधार लाना चाहते हैं, फीस को कम कराना चाहते हैं, लिविंग फेंसिलिटीज चाहते हैं, पढ़ने लिखने के साधन पुरे रूप से उपलब्ध कराना मांगते हैं, योग्य टीचर्स चाहते हैं, सस्ती किताबें चाहते हैं भ्रौर पढ़ने के ग्रन्य उपस्कर सस्ते

[श्री रामानन्द यादव]

चाहते हैं ? जब वे इसकी मांग करते हैं तो ग्राप उन पर लाठी चलाते हैं ग्रीर कहते हैं कि विरोधी पार्टी इनको युटीलाईज कर रही है। इतना ही नहीं बल्कि संसार के हर कोंने में यह हक है कि कोई ग्रादमी डिमांस्ट्रेशन कर सकता है। परन्तु जब शाह ईरान के खिलाफ ईरानी विदयायियों ने और यहां के विद्यार्थियों ने डिमांस्ट्रेशन किया तो ग्रापने तरन्त उन्हें पकड़ लिया। ग्राप यहां तक भ्रामादा हो गये। अगर इस देश का पहितक ब्रोपीनियन इस वात का विरोध नहीं करता तो गायद यह जनता सरकार उन विशायियों को ब्चड़ के यहां ईरान में भेज देती। इसके लिए में यहां की जनता को धन्यवाद करता हं। सदन के बाहर ग्रीर भीतर हर जगह इस बात का विशेध हुआ और सरकार को बाध्य होकर इन विद्यार्थियों को छोडना पड़ा । इंग्लैड में जब हिन्द स्तान ग्राजाद नहीं था वहां हमारे विदायीं प्रांदोलन करते थे। हम लोगों ने स्वतंत्रता की लडाई में भाग लिया है हम 5-5, 6-6 वर्ष जेल गये हैं. हम जानते हैं, हमने इतिहास को देखा और पढा है कि किस तरह से हमारे यहां के विद्यार्थी जो बाहर पहते थे, आदोलन करते थे। ब्रिटिश सरकार ने वहां के विदयार्थियों पर उस तरह से कभी अन्याय नहीं किया जिस तरह से इस जनता सरकार ने जो अपने आपको कहती है कि उसने डेमोकेटिक राईटस को रेस्टोर किया उन विदयार्थियों को ग्ररेस्ट करके ग्रीर ईरान भेजकर उनके सारे परिवार को बरबाद करने की कोशिश कर रही थी। इसलिए मैं यहां पर कहता हं कि डेमोकेटिक राईटस रेस्टोई नहीं हैं।

ग्रव रेडियों की बात देख लीजिए। रेडियो ग्रीर टेलीविजन में प्रतिदिन ग्राप देखेंगे कि 15 मिनट तो श्रीमती इंदिरा गांधी श्रीर विरोधी पार्टियों के खिलाफ प्रचार होता है । सरकार रेडियो ग्रौर दरदर्शन

को तथा समाचार एजेंसियों को अपनी एजेंसी बना रही है। समाचार एजेंसियों में श्रार० एस० एस० के लोग भरे जा रहे हैं। जो प्रगतिशील विचार रखने वाले लोग हैं उन्हें निकाला जा रहा है तथा दिकयानुसी ख्यालात के लोग भरे जा रहे हैं। ग्रापको मालुम होना चाहिए कि इस तरह से सरकार समाचार एजेंसियों, दरदशन ग्रौर रेडियो को विरोधी पार्टी के नेताओं के खिलाफ गंदा प्रचार जनमानस में करके जनमानस को उनके खिलाफ बनाने का एक साधन माल बना रही है। ग्राप उसे ग्राजाद नहीं कह सकते हैं।

दसरी बात मैं यह कहना चाहता हं कि यह सरकार जो न्यायालयों की स्वतंवता का ढोल पीटती है कि उसने न्यायालयों की स्वतंत्रता को कायम कर दिया । परन्त मैं यह कहना चाहता हं कि ग्रभी जिस तरह से चीफ जस्टिस ग्राफ इंडिया का एव्वाइंटमेंट कम्यनल और पार्टी बेसिस पर, पार्टियों के बीच बहस करके, जनता पार्टी के केबिनेट में बहस करके, अखबारों में प्रचार करके, रेडियो में प्रचार करके पोलिटिकलाईज किया गया, वह आज तक कभी नहीं किया गया था। हम लोग चाहते थे कि कमिटेड जडीशियरी हो लेकिन "वाट इ य मीन बाई कमिटेड जडीशियरी" ग्राप क्या चाहते हैं कमिटेड जडीशियरी नहीं बल्कि ग्रापके पांच चाटने वाले लोग चीफ जस्टिस हो। ग्रापको यह बर्दाश्त नहीं है कि इस देश की जडीशियरी स्वतं व हो । ग्रापने जिस ढंग से चीफ जस्टिस के एप्वाइंटमेंट को पोलिटिकलाईज किया यह एक ग्रन्छा उदाहरण नहीं है । ग्राज ग्राप यह चाहते हैं कि जजेज ग्रापके पास ग्राकर ग्रपने एप्वाइंटमेंट के लिए ग्रापको सलामी दें, पैरवी करें, पैसा दें। इसलिए मैं यह मानता हं कि इस देश की जडीशियरी से न्याय वही हासिल कर सकता है जिसके पास पैसा हो। गरीव आदमी कभी नहीं हासिल कर सकता है। तो ग्राज भी जडी शयरी स्वतंत्र नहीं है। प्योरिटी ग्राफ एडमिनिस्टेशन

हो, एडमिनिस्ट्रेशन स्वच्छ हो, जनता को उसमें विश्वास हो, राष्ट्रपति ने इस पर भी भाषण दिया ग्रौर कहा कि कठिन काम करने के लिए ग्रायोग बनाए गए हैं---उनका रेफरेंस था शाह कमीशन से । शाह कमीशन का ग्रपाइन्टमेंट कैसे हुग्रा, किस के लिए हुग्रा ? ग्रगर ग्रापने पिछली सरकारें जो कांग्रेस की थीं देश में और प्रांतों में, उन के लिए इंक्वायरी कमीशन बनाए, तो फिर ग्रापने क्यों नहीं संविद सरकारें जो मध्य प्रदेश में थी, विहार में थी. उडीसा में थी. उस पर इन्क्वायरी कमीशन बैठाए । एक ही पार्टी के ऊपर इंक्वायरी कमीशन क्यों बैठा रहे हैं ? फिर देखें, कमीशंस के चेयरमैन कौन हैं ? जितने इंक्वायरी कमीशन होते हैं उनके चेयरमैन वही लोग हैं जो पिछली सरकार की प्रगतिशील नीति की वजह से या एडमिनिस्ट्रेटिव आर्डर से प्रभावित हुए हैं ग्रीर जिससे उनको हानि हुई है और इस प्रकार जो हमारी कांग्रेस सरकार से नाराज हो गए थे उन्हीं लोगों को चेयरमैन बना दिया गया । शाह कमीशन जिस काम को कर रहा था उसके लिए पहले एक दूसरे सज्जन चेयरमैन बनाए गय थे परन्तु उनको तरन्त निकाल कर अपने मन के मताबिक एक ऐसे सज्जन को लगा दिवा जिनकी नीयत के संबंध में पहले भी छप चका है। (Time bell rings) मझे बोलने दिया जाए। मैं दसरे पर नहीं बोलंगा।

श्री उपसनापित : 15 मिनट का समय मैंने दिया है।

श्री रामानन्द यादव : ग्रभी कोई बोलने वाला भी नहीं है।

श्री उपसभापति : बहुत लम्बी लिस्ट है। ऐसी बात नहीं है।

श्री रामानन्द यादव : तो मैंने कहा जनता पार्टी के स्वार्थ की रक्षा के लिए शाह कमीशन की नियुक्ति हुई है। शाह कमीशन

इन्दिरा जी के खिलाफ प्रचार करने का साधन सरकार का बना है। लेकिन उस कमीशन से बहत बड़ा जनता का कमीशन है। वह कमीशन जो दिल्ली से बाहर बैठा है उसके पास क्लर्क नहीं है, फाइल नहीं है, स्याही नहीं हैं, दूरदर्शन नहीं है, श्रखबार नहीं है, रेडियो नहीं है लेकिन वहां से बैठा हुआ आपके कारनामों को देखता है। उसने फैसला किया—दक्षिण में फैसला किया, अब उत्तर में भी होने वाला है, वह दिन दर नहीं कि ग्राप पर भी कमीशन बैठेगा ठीक ही कहा है, जयप्रकाश नारायण जी ने कहा कि ये जनता पार्टी के लोग नहीं समझते हैं कि उन पर भी कमीशन बैठ सकता है।

फिर पिछड़ी जाति के उत्थान के लिए कमीशन बैठाने की बात है। इस सरकार ने बैकवर्ड क्लास कमीशन बनाने की बात की श्रौर उसके बारे में राष्ट्रपति जी ने भी कहा है। बैकवर्ड कमीशन काका साहेब कालेलकर की ग्रयध्क्षता में बना था 1953 में ग्रीर 1957 में उन्होंने एक ग्रन्छी रिपोर्ट दी। उस कमीशन की सिफारिशों को ग्राप इम्प्लीमेंट क्यों नहीं करते ? उसने एक ग्रच्छी रिपोर्ट दिया ह, बहुत अच्छे सुझाव दिए हैं । ग्राप उसके बारे में क्या करने जा रहे हैं ? क्या इसलिए आपने कमीशन की बात कही क्योंकि दक्षिण में इलेक्शंस हो रहे थें ? काका कालेलकर ब्राहमण थें ; उन्होंने अपनी रिपोर्ट में कहा कि पिछड़ी जाति के लोगों को सर्विसेज में पापुलेशन के अनपात से सर्विसेख में 60 परसेंट रिजवेंशन दो । उन्होंने कहा था कि टैक्निकल इंस्टीटयशंस में पिछड़ी जाति-हरिजन, आदिवासी, मसलिम--इन सबों को संरक्षण दा। (Time bell rings) ग्रापने म्राज तक सदन की पटल पर क्यों नहीं इस पर डिसक्शन किया । कमीशन क्या बनाएंगे । कभी श्रापने शेडयुल्ड ट्राइब्स कमीशन बनाया, उसमें जोशी साहब को ग्रध्यक्ष बना दिया; क्या ग्रापको हरिजन या ग्रादिवानियों में से कोई नहीं मिला । माइनारिटी कमीशन ग्रापने बनाया भी तो उस कमीशन में ग्रापने रखा

[श्रो रामानन्द यादव]

किस को, मीनू मसानी साहब को, जो पूंजी-पितयों के दलाल हैं। मुसलिम भी गरीब लोग हैं जिनके हकों की रक्षा मसानी नहीं कर सकता, उसके लिए एक ऐसा ख्रादमी रहे जो उस तबके का हो। ख्रापने ऐसा क्यों नहीं किया, यह हमारी समझ में नहीं खाता है।

ग्रभी राष्ट्रपति जी ने चनाव के संबंध में भी चर्चा की है। स्रायु घटाने की बात हो रही है। चुनाव में ऐज तो घटा दीजिएगा। लेकिन जिस तरह से उत्तर भारत में लाठी और डंडें से गरीब हरिजन, पिछड़ी जाति, गरीब मुसलमान, गरीब ग्रादिवासियों के बोट रोक कर के, पोलिन्ग बुध पर ग्राने नहीं दिया गया (वह सरकार को मालम है) जनता पार्टी के लोग जो बड़ी जाति के हैं हरिजनों का बोट ग्रपने फेबर में गिरवा कर जिस प्रकार अपने को गददी पर बिठाया उस में क्या ग्राप रिफार्म नहीं करना चाहते हैं। ग्रगर ग्राप सचम्च में रिफार्म करना चाहते हैं चनाव के मामले में तो केवल वोटर्स की ऐज घटा देने से ही काम नहीं चलेगा ग्राज भी उत्तर बिहार में हरिजन ग्रपनी मर्जी से बोट नहीं दे पाते हैं। राम नरेश यादव ग्रीर कप्री ठाकुर जिस ढ़ंग से चुनाव जीते हैं उस को ग्राप सब लोग जानते होंगे । उन चुनावों में जनता को सचमच में बोट देने का हक नहीं मिला है। फिर स्वतंव एलेक्शन कैसे हों और गरीब जनता कैसे बोट दे सके। रुपये पैसे का रोल एलेक्शन में कैसे खत्म किया जाय इन सब बातों पर सोचने की आवश्यकता है।

श्री उपसभापित : श्राप श्रव समाप्त कीजिए। समय हो गया है। यह सारी बातें श्राप पहले भी कह चुके हैं। श्राप इन पर घंटे भर श्रीर बोल सकते हैं। समय की कमी है श्रीर इस लिये श्राप समाप्त कीजिए।

श्री रामानन्द यादव : जब हम लोग हैमर करेंगे तभी यह सरकार समझेगी, तभी यह सुनेगी। यह तो बहरी सरकार है। बार बार कहा जायेगा तभी यह समझेगी।

श्री उपसभापति : समय बहुत हो गया है। ग्रब खत्म कीजिए।

श्री रामानन्द यादव : उपसभापति जी, राष्ट्रपति जी ने भूमि सूधार के संबंध में चर्चा की है। कांग्रेस की पिछली सरकार सचम्च में कुछ भिम सुधार करना चाहती थी, लेकिन यह सरकार कुछ नहीं कर रही है। विभिन्न प्रान्तों में जो लैंड सीलिग बिल पास हम्रा उस में कुछ जमीन निकलनी थी। लेकिन वह जमीन भी यह सरकार नहीं निकाल रही है और पहले जो जमीन का वितरण हो रहा था वह भी आज नहीं हो रहा है। कांग्रेस सरकार ने कर्ज माफी की थी, भिम बंदोबस्त का प्रोग्राम चल रहा था ग्रौर लैंडलेस को जमीन दी जा रही थी। मजदूरों को मिनिमम वैजेज दिये जा रहे थे। वह सब खत्म हो गया। सारा काम ठप्प हो गया । ग्राप ने ग्रखबार में पढ़ा होगा कि बिहार में मध्बनी थाने में एक हरिजन को कर्जा न देने के कारण एक सुदखोर ने इतना पीटा कि वह मर गया । कांग्रेस सरकार ने जिस का कर्ज माफ किया था उस कर्जे को ग्राज लाठी डंडे के जोर से जबरदस्ती वसूल किया जहा रहा है और भिम सुधार के सारे कार्यक्रमों को इस सरकार ने ठप्प कर दिया है?

यह भी एक दुख की बात है कि ऐसे समय में जब कि देश एक बहुत बड़ा परीक्षण कर रहा है, प्रेक्टिकल परीक्षण कर रहा है ऐसे समय में राज्यों में दूसरी पार्टी की सरकार हैं और केन्द्र में एक खिचड़ी सरकार हैं जिसमें विभिन्न पार्टियां सिम्मिल्त हैं। प्रान्तों में जो सरकार हैं उनमें कोई साम्प्रदायिक है और कोई वाम पंथी है। कोई लेफिटिस्ट है कोई किसी तरह की और उस समय उन प्रान्तों की सरकार को और अधिकार दिये जायें इस प्रश्न को उटा कर देश की राजनीति को आज दूषित किया जा रहा है। यह मांग वही लोग या वही पार्टियां कर रही हैं जो मोर पादरफल

हैं। जब हिन्दस्तान ग्राजाद हो रहा थ। तो उस समय उन्होंने ही ग्रंग्रेजों से कहा कि उनको सिखिस्तान दे दो । यह वही शक्तियां हैं कि जो बंगाल में वृहत् बंगाल की मांग कर रही थीं । यह वही शक्तियां हैं जिन्होंने कहा कि देश का बंटवारा होना चाहिए । दु:ख तो इस बात का है कि जनता पार्टी ऐसी शवितयों को पनपने का मौका दे रही है। अकाली पार्टी को उन्होंने मौका दिया ग्रीर वह पंजाब में सरकार बनाने में सफल हुई । सी पी एम को उन्होंने मौका दिया और वह बंगाल में आयी और जो इसी तरह के एलीमेंट थे उनकी इस पार्टी ने मदद की है और आज वह रोना रो रहे हैं। मैं एक ही बात कहना चाहता हं। वह सब से बड़ा दु:ख का समय होगा कि जब इस देश की एकता छिन्न-भिन्न होगी । हिन्दस्तान की ग्राजादी तभी गयी है कि जब केन्द्र कमजोर रहा है। केन्द्र मजबत रहेतो आजादी देश की सुरक्षित रहती है। एडमिनिस्टेटिव रिफार्म कमीशन बना था । उसकी रिपोर्ट है ग्रीर उसने इस बात की जांच की थी कि प्रान्तों के जो कांस्टीट्यूशनल राइट्स हैं उनको महे नजर रखते हुए क्या उनमें कुछ परिवर्तन करने की ग्रावश्यकता है। ग्रांर उसने लिखा है कि उनमें परिवर्तन की कोई जरूरत नहीं है। जो उनके लिए एक्जिस्टिंग कांस्टीटयशनल प्रावधान हैं उन मे ही प्रान्त ग्रपना सर्वांगीण

विकास कर सकते हैं। द:ख की वात 2 P.M. है कि हमारे अन्दर देश की एकता में

विश्वास करने वाले लोग हैं उन में में ऐसे लोग हैं कि जो इस मांग को दोहर। रहे हैं। इसकी मांग श्री वस् ने, नम्बदरीयाद जी ने की है। लेकिन जनता पार्टी के लोग भी कहते हैं लेकिन डिसिपलिन के डर में सामने नहीं कह पाते । मैं चाहंगा कि देश की एकता को ग्रक्ष ण रखने के लिये ग्रावश्यक है कि इस प्रकार के प्रश्न ग्रभी न उठाये जायें।

भौद्योगिक पालिसी को लेकर राष्ट्रपति जी ने काफी चर्चा की है। ग्रांर यह साफ 1911 RS-6.

वात है कि हमारी इंडस्टियल पालिसी में बहुत बड़ा चेंज हुआ है ।

श्री उपसमापति : ग्रव ग्राप ग्रपनी पार्टी के दूसरे सदस्यों का टाइम ले रहे हैं। पाई जी बैठे हैं। अगर आप ही सारा समय ले लेंगे तो उनको बोलने का अवसर नहीं मिलेगा।

श्री रामानन्द यादव : ग्राप ने एक तो हमें रिसेस में समय दिया है ...

श्री उपसभापति : ग्रापकी पार्टी के दूसरे लोग नहीं बोल सकेंगे। ग्राप घंटे भर बोलें. लेकिन अगर दूसरे लोग न बोल पायें तो मझे मत कहियेगा ।

श्री रामानन्द यादव : उपसभापति जी, इस देश में हरिजनों पर वडे ग्रत्याचार हो रहे हैं। ग्रापने देखा होगा कि इस सदन में भीर उस सदन में भी ग्रीर प्रान्तों के सदनों में भी वरावर इस पर चर्चा होती रही है कि हरिजनों पर ग्रत्याचार हो रहे हैं। इस विषय पर वहां आये दिन बहस होती है, प्रश्न होते हैं, लोग बोलते हैं और मध्य प्रदेश में तो लिखित जवाव मिला है सरकार में कि मार्च, 77 ग्रीर दिसम्बर, 77 के बीच 105 हरिजन मार दिये गये। विहार में तो ग्राज हरिजनों को वकरे की तरह में कल्ल किया जा रहा है। मधवनी में, रोहतास में हरिजन को जिन्दा जला दिया गया । वाब जगजीवनराम की कांस्टीटय्येंसी में एक हरिजन को जला दिया गया। धर्मपुरा में चार हरिजनों को गोली मार दी गयी। बेलची में, पथरठा में ग्रीर उत्तर प्रदेश के बांदा में, देवरिया में ग्रौर बनारस में जो घटनाएं हुई उनसे साफ जाहिर है कि हरिजनों पर जो ग्रपने ग्राधिक विकास के लिये, ग्रपनी उचित मांगों के लिए ब्राडे हुए हैं, उनको दवाने के लिये उन पर ग्रत्याचार किये जा रहे हैं। उनके खिलाफ इस तरह का बड़बंत किया जा

[श्री रामानन्द यादव]

रहा है। बनारस की घटना आर एस एस ने कराई। आप सब समझते हैं कि वह कांग्रेसमैन जिन्होंने बराबर सैकुलरिज्म की बात कही वह ऐसा काम नहीं कर सकते। यह कहना कि उसे कांग्रेस वालों ने कराया गलत है। बनारस हिन्दू यूनिवर्सिटी आर एस एस का अड्डा है। कौन नहों जानता कि मालबीय जी ने ऐनी नीति अपनाई कि जिसके कारण वह हिन्दू इज्म का गढ़ हो गयी है और वहां पर अगर डा० सम्पूर्णानन्द जी की मूर्ति को गंगा जल से घोया गया तो यह कार्य जनसंघ का ही हो सकता है जो जनता पार्टी का एक अंग है।

लास्ट में मैं एक बात कह कर बैठ जाना चाहता हं। ग्राप ग्रपने विरोधियों को डरा करके दवाने की चेल्टा मत कीजिए। इ:ख की बात है कि इस देश की भृतपूर्व प्रधान मंत्री इन्दिरा गांधी पर दो बार उन को जान से मार देने के लिये हमला किया गया। एक बार जो पहला हमला किया गया उसके सम्बन्ध में जो व्यक्ति धरेस्ट हथा उसने पुलिस को वयान दिया कि 70,000 रपया मझे इन्दिरा गांधी को मार देने के लिये मिला था। कोर्ट में केस चल रहा था। सरकार ने यह लिख कर कि यह व्यक्ति पागल है, इन्सेन है, उस केस को उठा लिया । दूसरी बार जब यह एक मीटिंग एडेस करने जा रही थीं तो उन पर हमला करने के लिये रिवास्वर निकालते हुए पुलिस विभाग के लोगों ने एक व्यक्ति को पकड़। । उस केस को भी जनता पार्टी के मिनिस्टर वयान देकर जिस तरह में हल्का करना चाहते थे उस से साफ माल्म होता है कि ग्राप ग्रपने विरोधियों के प्रति कोई टालरेंस नहीं रखना चाहते। आप इस बात को जान लीजिए इस देश में श्राज तक हमारे बगल के देशों में राजनीतिक विरोधियों की हत्यायें की जाती हैं, लेकिन हिन्दुस्तान मैं राजनीतिक विरोधियों की

हत्या करने की परिपाटी को आपने बड़ावा दिया तो ठीक नहीं होगा । जिस तरह से श्रीमती इन्दिरा गांधी की हत्या करने के पड़यंत्र में लोगों को रिलीज करते रहेंगे तो यह अच्छी बात नहीं होगी । आप बहुत बड़े गलत मिसालें रखने जा रहे है जो कि आपने किया । मैं आपको श्रीमन्, धन्यवाद देता हूं कि आपने मुझे बोलने का समय दिया ।

[The Vice-Chairman (Shri Shyamlal Yadav) in the Chair].

श्रो सतपाल मिलल (पंजाव) : वाइस चेयरमैन साहब, राष्ट्रपति जी के भाषण पर जो चर्चा हो रही है सदन में इसके बारे में एक फिकरे में कुछ कहना हो तो यह कहा जा सकता है कि जो पालियामेंट के चुनाव हए जिससे कुछ पहले इस जनता पार्टी का जन्म हम्रा, तो इन्होंने चुनाव घोषणा-पत में अपने लिखा, अगर उसकी तलाश करनी हो तो राष्ट्रपति के भाषण में वह नहीं मिलेगा । जो वायदे इन्होंने किये थे, जिनकी विनाह पर ये जीत कर आये, वे बायदे ऐसे हैं जैसे कि वायदे इनके वजीर, प्रधान मंत्री ग्रौर दूसरे मंत्री करते हैं। 10 साल में बेरोजगारी दूर कर देंगे, 8 साल में नशाबन्दी कर दी जाएगी, इतने लोगों को रोजगार जाएगा, इतने साल में इंडस्टीज वड जायेंगे. यानी अपनी उम्र को वडाने के लिए यह समझ कर कि इस देण में 10 वर्ष तक जनता पार्टी राज करेगी, इस तरह से वायदे किये जाते हैं । इनको मैं कहना चाहता हं कि जनता जो एक बार बहुकाबे में ग्राकर धोखे में ग्रापको बोट दे गई है वह 11 महीने में इनकी कार्यवाही से मायुस हो गई है। इनके वायदे उस शेर की तरह हैं---

"तेरे वायदे पै जिथे हम, तो ये जान झूठ. जाना,

खुशी से मर न गये होते, अगर ऐतबार होता ।"

उसके बारे में देखना हो तो स्टेट ऐसेम्बलीज के इलेक्शन के नतीजे से आप अपनी कार्यवाही को देख लें । लोगों की कितनी निष्ठा ग्रीर कितनी तसल्ली ग्राप पर है, यह देख लें।

राष्ट्रपति जी के भाषण में बहुत वायदे किये गये हैं। लोकराज जम्हरियत बरवाद हो गई थी, ग्रखवारों की जम्हरियत बरबाद हो गई थी, पामाल हो गई थी, उनको बहाल किया गया है। ग्रपने दिल की तसल्ली करने के लिए सब कुछ कह लो। लेकिन ग्राजादी बहाल हुई है किसी वर्ग की तो आजादी वहाल हुई है ब्लैक मार्केंटियर्स की. जाखीरेवाजों की, ग्रंटशंट लिखने वालों की। आप प्रेस की आजादी की दहाई देते हैं। प्रेस की बाजादी मिल नहीं रही है। जो कहेंगे प्रेस की है वह कीन नहीं जानता है, इनके मालिक कौन हैं ? बिडला, टाटा, डालमिया, गोयंका ये लोग हैं। वे चाहेंगे कि उनके प्रखवारों में गरीव के लिए, ग्रादि-बासी के लिए, हरिजन के लिए, किसी कर्मचारी के लिए कोई भी ऐसा लिखा जाए जो इनके हक में हो ? वह नहीं चाहेंगे। सही बात यह है कि यह जनता पार्टी बड़े-बड़े सरमायेदारों, जागीरदारों, पंजीपतियों भीर धनवालों की पार्टी है। ग्रखवारों के मालिक भी बड़े-बड़े पंजीपति हैं। बड़े-बड़े सरमायेदार हैं, वह कब चाहेंगे कि जनता पार्टी की ग्रालोचना की जाए। ग्राजादी की दहाई देने वालों को यह समझ लेना चाहिए कि जो भ्रपनी कलम उठा कर न जाने किसको खश करने के लिए पंडित जवाहरलाल नेहरू के ऊपर भी, उनके जीवन पर भी कीचड उछालने की कोणिश करते हैं, उनके लिये श्राजादी है । आजादी मिली है उनको जो इस देश के पिता महात्मा गांधी के चरित्र पर कीचड उछालते हैं । आजादी दी गई है स्मगलरों को । आप यम्बई और दिल्ली में जाइये, कलकत्ता और मद्रास में जाइये और देखिये कि कौन सी चीज ऐसी है

जो स्मगल्ड होकर देश में नहीं हा रही है। कौन सी चीज ऐसी है जो स्मगल्ड चीज मार्किट से नहीं खरीदी जा सकती है। ढेरों इम्पोंटेड चीजें खले ग्राम विकती नजर ग्रायेंगी । ग्राजादी मिली है देश का ग्रमन श्रीर श्रनशासन भंग करने वालों को। पिछले 11 महीनों में कान्न का बुरी तरह से मजाक उड़ाया गया है । इसलिये मैं कहना चाहता हं कि जनता पार्टी ग्रपने मन को तसल्ली देना चाहे तो दे ले लेकिन हालात ठीक नहीं है। इस देश के लोग आपसे बहत सख्त मायस हैं। मैं आपको, अगर मानें तो यह सलाह दंगा कि वायदे करने के बजाए, टाइम कैप्सल ख्वदाने के बजाए, कमीशन मुकर्रर करके प्राने मदें जो गड़े हए हैं उनको उखाइने के वजाए इस देश की गरीब जनता की तरफ ध्यान दें, देश के हरिजनों की तरफ ध्यान दें।

मैं फिर बताना चाहता हूं कि ब्राजादी मिली है हरिजनों को जिन्दा जला देने के लिए। ग्राजादी, जिसकी ग्राप चर्चा करते हैं उन लोगों को मिली है जिन गरीव लोगों को. हरिजनों को कांग्रेस सरकार के द्वारा जमीनें वांटी गई थीं उनसे उनकी छीनने के लिये है। जो जमीनें घर बनाने के लिये दी गई थीं उन जमीनों को जगह-जगह पर छीना जा रहा है। ग्राप बिहार की बात करते हैं और मैं पंजाब की बात करता हं। पंजाब में ऐसे केसेज हए हैं जहां हरिजनों पर अत्याचार हुए, भूमिहीनों को, जिनको कांग्रेस ने जमीनें दी थीं उनसे छीनी जा रही हैं । वे चिल्ला नहीं सकते । उनकी रिपोर्ट भी पुलिस थाने नें दर्ज नहीं की जाती। अगर कहीं गलती से दर्ज हो भी गई तो सरकार भ्रौर भ्रफसर की सलाह पर उसको दबा दिया जाता है। उस रिपोर्ट को ग्रागे बढने नहीं दिया जाता । इस किस्म के हालात पिछले 11 महीनों में हए । ग्राज ग्राप देख रहे हैं कि कीमतें स्नासमान से बातें कर रही हैं। खाने-पीने की चीजें बहुत महंगी हैं। सीमेंट [श्री सतपाल मित्तल]

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की बात ग्राप करते हैं । सीमेंट डिपो पर सीमेंट नायाब है लेकिन गोदाम भरे पड़े हैं। काला धंधा करने वालों से जितना सीमेंट श्रापको चाहिए श्राप ले लीजिए। श्रापको उनको ज्यादा पैसे देने पहेंगे ग्रीर सीमेंट मिल जायेगा । कौन सी ऐसी चीज है जो ब्लैक मार्केंट में नहीं मिल रही है । इसं ब्राजादी की चर्चा करना कि हमने ब्राजादी बहाल कर दी है तो मैं कहना चाहता हं कि उन ताकतों की बहाल हुई है जो इस देश के डेमोक्रेटिक निजाम को, लोकतांत्रिक निजाम को दरहम-बरहम करना चाहते हैं।

यह जो पार्टी जनता पार्टी के नाम से बनी है, अगर कोई अंधा अपना नाम नैनसुख रख ले तो वह नैन सुख नहीं हो जाएगा, इसी तरह से घर में बैठ कर 10 पार्टियों के लीडर इकटठे हो कर एक पार्टी बना लें श्रीर नाम जनता पार्टी रखलें तो वह जनता की पार्टी नहीं बन जाएगी। लोगों में ग्रशांति थी. निराशा थी. नाराजगी थी उसका फायदा उठाकर ग्राप जीत कर ग्रा गये लेकिन ग्राप ज्यादा देर तक इस कुर्सी पर, इस गही पर बैठे नहीं रह सकते। ग्राप यह समझ नहीं रहे हैं कि इस महान देश में 60-62 करोड के देश में कितने बेकार लोगों को रोजगार महैय्या करना है। उन पढ़े-लिखे लोगों को, जिनको पहाने के लिये उनके मां-बाप ने स्रपना सब कुछ बेच कर उन पर खर्चा किया, ब्राज उनमें मायसी है। फिर ग्राप शिकायत करते हैं कि वायलेंस बढ़ रहा है। मैं कहना चाहता हं कि इसको बढ़ाने के लिये ब्राप खुद जिम्मेदार हैं।

मैं हरिजनों पर किये जा रहे ग्रत्याचारों की चर्चा नहीं करना चाहता हूं क्योंकि उसकी चर्चा इस सदन के प्राय: सभी सदस्यों ने की है। लेकिन मैं एक ही बात कहना चाहता हं। ग्रत्याचार ग्रीर जमें होने की एक सीमा होती है। देश के अन्दर ऐसी हालात पैदा हो जाती हैं जिनके कारण इस तरह के अत्याचार होते हैं। मैं यह कहना चाहता हं कि ऐ जनता पार्टी वालों, तुम्हारा भी रोजेमाशा होने वाला है। चौधरी चरण सिंह ने यह देख लिया था कि जनता पार्टी का शासन ज्यादा समय तक नहीं चल सकता है। इसलिए मैं उनकी दुरदिशता की कढ़ करता हं। उन्होंने यह देख लिया था कि अगर एक साल गुजर गया तो फिर जनता पार्टी के लिए वह वाता-वरण नहीं रहेगा जो पिछले साल था। इसीलिए उन्होंने पिछले साल नौ एसेम्बलियों के इलेक्शन करवा लिये। मैं समझता हं कि ग्रगर ग्रापने ग्राज एक साल बाद चुनाव कराये होते तो आपका वही हाल होता जो ग्रभी कर्नाटक में हुआ है। इसलिए मैं आपकी इस दुरदिशता की दाद देता है कि आपने पिछले साल ही नौ एसेम्बलियों के चनाव करा लिये जब कि लोग गुस्से में थे ग्रीर कांग्रेस से नाराज थे। वाकी जिन स्टेटों के चनाव नतीजे ग्राने हैं उनसे भी ग्रापकी हालत का पता चल जाएगा। मैं समझता हं कि हरिजनों, म्रादिवासियों भौर कमजोर तबके पर जो ग्रत्याचार ग्राजकल हो रहे हैं वे पिछले 30 सालों में इस देश की ब्राजादी के बाद कभी नहीं हए। ग्राप लोग जिस तरीके से फिरका-परस्त पार्टियों, रीजनल पार्टियों ग्रीर दसरी इसी तरह की पार्टियों के साथ मिलकर अपनी सत्ता बनाए रखना चाहते हैं उससे यह मल्क तकसीम हो जाएगा। पंजाब के अन्दर ग्रकाली पार्टी, बंगाल के ग्रन्दर सी०पी०एम० ग्रीर तामिलनाडु में ग्रह्मा डी०एम०के०, इस तरह की पार्टियां हैं जो अपने असली रूप में सामने आ रही हैं। वे आपके सामने प्रदेशों की ग्रेटर ग्रोटोनोमी की बात कह रहे हैं भीर चाहते हैं कि उनकी स्टेटों को हर तरह की ग्राजादी कुल मुख्तयारी मिलनी चाहिए। ग्रभी तो ये पाटियां कह रही हैं कि फारन एफेयर्स को छोड़कर, होम एफेयर्स को छोड़कर, रेलवेज को छोड़कर ग्रीर कुछ एक दो ग्रीर चीजों को छोड़कर सब के सबों को बाकी सब ग्रस्तियार मिलने चाहिए। डिसेन्टेलाइजेशन

की बात करके ये पार्टियां जिस तरह की मांग कर रही हैं उसके पीछे इनका क्या मकसद है, इसका एक उदाहरण मैं पंजाब की ग्रकाली पार्टी का देना चाहता है। जब पंजाबी सुबे की मांग चल रही थी, उस वक्त के उनके नेताओं के बयान उठाकर आप पह लीजिये, ग्रापको कहीं पर भी यह नहीं मिलेगा कि पंजाबी स्पीकिंग जो एरिया है उसको लिग्वि-स्टिक ग्राधार पर बनाया जाये। हर वक्त वे लोग यही कहते रहे कि सिखों को कूचला जा रहा है, सिखों की कोई बात नहीं मानी जा रही है। कहीं पर भी उन्होंने यह नहीं कहा कि पंजाबी बोली के ग्राधार पर, ज्वान के श्राधार पर जो पंजाबी बोलने वाले हैं उनको एक सुबे में रखा जाये। यह कभी ग्रकाली दल की मान्यता नहीं रही। (Time bell rings) मैं बाकी विषयों को इस वक्त छोड़ देता हं। राष्ट्रपति जी के ग्रिभिभाषण में फारन पालिसी के मतालिक कुछ बातें कही गई हैं और पड़ौसी देशों के साथ मैत्री की बहुत चर्चा की गई है। मैं समझता हूं कि यह तो बड़ी अध्छी बात है कि पड़ोसी देशों के साथ हमारे मैत्री संबंध होने चाहिएं। यह मल्क तो सदा से अमन और शांति चाहने वाला रहा है। यह भारत देश गुरु नानक, गौतम बद्ध, चिस्ती, गांधी ग्रौर जवाहर लाल नेहरू की धरती रहा है। इस धरती पर पिछले 30 सालों से ग्रमन ग्रीर शांति कायम रही। हम हमेशा से अपने पड़ौसी मुल्कों के साथ शांति ग्रौर दोस्ताना ताल्ल्कात रखना चाहते हैं। लेकिन दोस्ताना ताल्लकात का यह मतलब नहीं है कि हिन्दुस्तान की सर-जमीन पर दश्मन का कब्जा हमेशा बना रहे। कोई भी जी-होश हिन्द्रस्तानी यह पसन्द नहीं कर सकता है कि हजारों मील लम्बी चौडी हमारी धरती के ऊपर चीन का कब्जा हमेशा के लिए बना रहे। चीन वाले हमारे साथ पिग-पौंग डिपलोमेसी ग्रस्तियार करके राह रसम की बात करना चाहते हैं। लेकिन, हमें इस बात को कभी नहीं भलना चाहिए कि पंचणील के आधार पर और उसका नाम लेकर उसने

हमारी जमीन पर कन्जा किया है. . . (Time bell rings) ग्रभी तो मुझे बोलते हुए 15 मिनट ही हुए हैं। कम मे कम मझे 25 मिनट तो बोलने दीजिये।

श्रीमन, नहां 5-7 मिनट ग्रीर चाहिएं।

तो मैं अर्ज कर रहा था कि चीन के साथ राहे-रस्म बढ़ाये जा रहे है। यह ख़शी की बात है। मैं भी चाहता हं। लेकिन राहे-रस्म के दरवाजे खोलते ही हजारों मील जो धरती है जो कि हिन्द्स्तान की सर-जमीन का हिस्सा है, वह वापस मिलनी चाहिए। लेकिन अगर यह नहीं किया गया तो यह समझा जायेगा कि इस संसार में जो गृट बने हैं, जो धड़े बने हैं, उनमें से एक गट को खश करने के लिये या एक गुट के बड़े मुल्क के लीडरों को खुश करने के लिये चीन के साथ दोस्ती की नई राहें तलाश की जा रही हैं ग्रीर उनकी कीमत यह दी जा रही है कि हमारी हजारों मील धरती जो है, वह उनके कब्जे में ही रहे। कहां गई मैकमोहन लाइन ? कहां है वह बात बार्डर डिसप्यट की जिसकी बिनाह पर झगडा हम्रा था। उसको क्यों भुलाया जा रहा है? हमारी चीज हमको वापस ग्रानी चाहिए। हिन्द्स्तान ग्रौर पाकिस्तान का झगडा हन्ना। जब लड़ाई हुई तो हमारे पास सैकडों मील पाकिस्तान का इलाका ह्या गया। लेकिन जिस वक्त स्लह की बात हुई तो दुनिया के मल्कों की कौमों का जो एक सलीका ग्रभी तक बना हुआ है, उसके मुताबिक हमने वह सारा इलाका पाकिस्तान को वापस कर दिया। हमारे विदेश मंत्री श्री ग्रटल बिहारी वाजपेयी श्रभी पाकिस्तान गये। बडी बडी उम्मीद थी। लोगों को उम्मीद थी कि काण्मीर या दूसरे जो मसले हैं, उनका हल तलाश करना तो मण्किल होगा। लेकिन उनके जाने से यह तो होगा कि दोनों देशों के बीच तिजारत की नई राहें खलेंगी ग्रीर पंजाब ग्रीर हरियाणा के लोग जो अपना खुन-पसीना एक करके धरती से ग्रनाज ग्रीर ग्रन्य चीजें पैदा करते हैं

[श्री सतपाल मित्तल]

वे कम से कम यहां का जो हजारों लाखों टन ब्राल है, वह पाकिस्तान के जरिये ईरान भेज सकेंगे। यह उम्मीद थी उन लोगों को जिन्होंने इस वतने श्रजीज की श्राजादी के लिये श्रापना खन भी बहाया है, उन लोगों को उम्मीद थी जो कडकती हुई धूप ग्रीर वरसती हुई बरतात में भी धरती मां के सीने से धनाज पैदा करके सारे देश का पेट भरते हैं, उनको यह उम्मीद थी कि वहां पर तिजारत के रस्लोरसायल की बात होगी। परन्तु इसके बजाय उल्टा यह हुन्ना कि काश्मीर का मसला जो कि वर्षों पहले इस देश के ग्रीर काश्मीर के लोग तय कर चके हैं भ्रीर जिसके वारे में ब्रव सिवाय इसके कि, जिस इलाके पर पाकिस्तान का कब्जा है, वह बापस मिलना चाहिए, कश्मीर का वही मसला नये सिरे से ताजा कर दिया गया। क्या यह अचीवभेंट है ? हमारा मंतब्य क्या है ? ब्रापका मंतब्य यह है कि किसी न किसी तरीके से जो संसार में एक गट बना हुआ है अमरीका का, उसके इशारे पर इस ग्रीर रूस के लोगों के खिलाफ दुनिया में साफा राई किया जा सके। राष्ट्रपति जी के भाषण में एक ही फिकरे में यह कह कर कि रूस और दूसरे सोशलिस्ट देशों के साथ हमारे सम्बन्ध मजबूत होने की उम्मीद है और दूसरी तरफ यह कहा गया है कि ग्रमरीका ग्रीर मगरवी जम्हरी देशों के साथ हमारे सम्बन्ध बहुत मजबूत ग्रीर खुश गवार हैं। श्रोमन, जरा ध्यान से सुनें, यह कहा गया है कि मगरबी जम्हरी देशों ग्रौर ग्रमरीका के साथ हमारे बहत मैत्री संबंध है, जो जम्हरी कदरों और इंसानी कदरों पर आधारित हैं। रूस के मतालिक सिर्फ यह कहने पर ही इकतरफा किया गया है कि हमारे ताल्ल्कात मजब्त होने की उम्मीद है। यह ताल्ल्कात चाहे बंगला देश का मामला ग्राया, चाहे ग्रमरीका का सैवंथ क्लीट हमारे हिन्द महासागर में आया जो बंगला देश के मामले में इन्टरवीन करने के लिये, हिन्दुस्तान को डराने के लिए भेजा कि यह हिन्स्द्तान की नेवी को तबाह

भीर वरबाद करेगा, ऐसे संगीन भीर नाजक वक्त में हमारे काम कौन आया? रूस आया ग्रीर रूस ने ग्रपना वेडा भेजा जो सैवंय फ्लीट के इदं गिदं घमता था। हिन्दस्तान हमेशा ग्रमन चाहता है। लेकिन जब कभी पाकिस्तान ने हम पर लड़ाई ठंस दी य०एन० ग्रो० में काश्मीर की बात आई तो बीटो करके हिन्दू-स्तान का साथ किसने दिया? सिर्फ रूस ने दिया। अमरीका और जो दूसरे जम्हरी मुल्क थे वे हिन्दुस्तान को सजा देना चाहते थे। वे हिन्द्स्तान को सजा किस बात की देना चाहते थे क्योंकि हिन्दुस्तान जेन्छन नान-अलाईनमेंट की पालिसी पर चलता है, गटबंदी में शामिल नहीं होता है। हमारी जिसने मदद की, हमको बोकारो स्टील प्लांट उस वक्त दिया जब अमरीका और मगरबी जम्हरियत मल्कों ने यह कहा जितना लोहा चाहिए हम बेचने को तैयार हैं ग्रापको, कारखाने बनाने की क्या जरूरत है। रूस ने हमारी हर वक्त मदद की और जिन देशों ने हिन्द्स्तान की हर वक्त मुखालफत की, जड़ें काटने की कोशिश की, हिन्दस्तानी जम्हरियत को फेल करने की कोशिश की वह भी इसलिए कि हम नान-ग्रलाइनमेंट की पालिसी पर खडे क्यों है हम उनकी तो तारीफ करते हैं। जो हमारी सहायता को आये जिन्होंने यह कहा कि हिमालय पर खडे हो कर हमें पुकारो, हम तुम्हारा साथ देंगे, उनको यह कहा गया है। इससे जाहिर होता है जनता पार्टी वालों की जेन्यूइन नान ग्रलाइनमेंट क्या है। यह जब जेन्छन गब्द इस्तेमाल करें तो इसका मतलब क्या है

उपसभाष्यक्ष (श्री श्यामलाल यादव): कृपया समाप्त कीजिये . . .

श्री सतपाल मित्तल: श्रभी एक मिनट में समाप्त कर रहा हूं। मैं तो यही कहूंगा: 'हम जानते हैं हश्र जो होगा सफीने का मगर कुछ एतिहातन नाखुदा से मणिविरा कर लो।'

श्रव सलाह-मशविरा कर लो कि कितने दिन पड़े है। कोई वजीर कुछ बोली बोलता है तो कोई कुछ बोली बोलता है। ऐसा लगता है जैसे किसी जु में दाखिल हो गये हैं। तरह तरह की बोलियां बोली जा रही हैं। पंडित जवाहरलाल नेहरू, जो ग्रमने-ग्रालम के पयम्बर रहे जो इस देश के निर्माता रहे उनके मत्तालिक जिन शब्दों के साथ हिन्द्स्तान के होम मिनिस्टर ग्राँर दूसरे बोलते है, शर्म की बात है।

चाहे कोई इंडस्टीयल पालिसी हो, एज-केशन पालिसी हो, एग्रीकलचर पालिसी हो, हर एक वजीर की अपनी बोली है, हर लीडर की अपनी बोली है ऐसा गलता है जैसे एक चाइना शाप में एक बुल की बजाय कई बुल दाखिल हो गये है और जब इतने बुल दाखिल हो जायें तो जो चाइना शाप है उसका क्या होने वाला है, यह सोच कर घवराहट होती है। जनता पार्टी का क्या हथ्र होने वाला है वह तो सब जानते हैं लेकिन इसके साथ-साथ हमारे देश का भविष्य जो है वह खतरे में पड़ रहा है। देश की ब्राजादी खतरे में पड़ रही है ब्रीर देश की जो उज्जवल, रोशन, मुखवर मुस्तकबिल है, वह खतरे में पड़ रहा है। इसलिए मैं कहना चाहता हं ऐसी गम्भीर और संगीन हालत में जनता पार्टी बुरी तरह से फेल हो रही है। मैं उनको वार्निंग देना चाहता हं कि ग्रव 10 साल, 8 साल के जो मंसूबे बना रहे हैं ग्रापको यह भी पता नहीं कि कब ग्रापका हम्र ग्राये, रोजे-कयामत ग्राये ग्रीर ग्रापसे हिसाब-किताब किया जाये। धन्यवाद।

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, Sir, let me begin my speech by referring to a very happy ending that has taken place this week-end, namely the visit of the Prime Minister of the Socialist Republic of Vietnam. This morning he has left after what appears to be very successful talks with the Prime Minister of India and other leaders of the Government. Some agreements been signed

for economic and trade co-operation and for co-operation in the cultural field. We only sincerely hope that the spirit of agreement will be observed by this Government and will be implemented effectively and moreover they will be carried forward in political cooperation between these two countries whose friendship datesback to centuries. I say this thing because the friendship and co-operation between the Socialist Republic of Vietnam and our country have significance not only for the well-being of our two people, for the development of our two nations, but also for the security and peace in Asia as also for the peace and security of the rest of the world. Sir. in this part of the world if the Vietnamese people and our people, who had been blended together in ties of friendship and solidarity in the old days of common struggle, could stand together, that would be a blessing to the cause of peace, national liberation and the progress of mankind. That is why we attach importance to this visit. This visit also signifies that the policy of peace and non-alignment of antiimperialism, anti-colonialism and anti-neocolonialism stance and support to the national liberation movements has become a tradition with our great people, a way of life for them, which no change of Government or fluctuations in the political life of a country as a result of elections and otherwise can easily alter. Sir, therefore, I mention this happy event because it sets before us not only what appears immediately now but also brigtens the prospect of international cooperation, especially in our region.

Sir, having said it, I should perhaps say that I would congratulate all those, including the members of the Janata Government against whom I will soon be launching my criticism, for their successful and fruitful talks. The Prime Minister, Mr. Pham Van Dong, said that friendship between our two countries is like a cloudless sky. I feel these words have touched our hearts because they are just like the feelings of Comrade Ho Chi Minh

[Shri Bhupesh Gupta] who, as you all know, respected our tradition, our freedom struggle and stood by us just as we stood by their struggle. Sir, I hope that no patches of cloud will be allowed to overcast the sky of friendly co-operation and solidarity between our two people. I would only hope that this Government would render all possible assistance to the Vietnamese people and I welcome the assistance that has been given by our food loan to the Vietnamese people. I do hope that the Government of India would also give them political support for the implementation of the Paris Agreement which is sought to be violated by the Carter Administration, especially in respect of clauses which provide for payment of compensation or rehabilitation fund money to Vietnamese people.

Now, Sir, I have got before me two President's Addresses. Last year it was the Vice-President, acting as the President, who delivered this Address and there he stated:

"Having regard to the gross abuse to which the Maintenance of Internal Security Act has been put during the last two years, a thorough .review of the Act will be undertaken with a view to repealing it and examining whether the existing laws need further strengthening to deal with economic offences and security of the country without denying the right of approach to courts."

It was quite clear that MISA would be repealed and that the preventive detention law would disappear, that this kind of detention law would disappear from our statute book and the laws would be reviewed only for dealing with economic offences more effectively. That was the Address that was presented last year. That assurance has not yet been fulfilled. Yet it was included in the legislative programme for last year. Should it not have been implemented by now

But now we find that the President acting as the President, speaking for Mr. Morarji Desai and the Janata Government, says:

"A thorough review of the Maintenance of Internal Security Act has been made by Government and a Bill has already been introduced for the repeal of MISA and for amending the Code of Criminal Procedure."

No mention of economic offences referred to in the last year's Address finds a place here.

"Government has seen to it that while retaining the minimum necessary legal sanctions in the interest of security and defence of India, maintenance of public order and all services and supplies essential to the life of the community, necessary safeguards, including review by boards of judges nominated by the Chief Justices of High Courts, are provided to prevent any kind of arbitrariness in the exercise of such powers."

These are two different features of the statements; double talk coming from the exalted office of the President. One President or the Vice-President acting as the President promises one set of things while, without having fulfilled that promise another Address we get in which it is said, in effect, that the preventive detention law would now continue for dealing with the same type of offences as the Preventive Detention Act or the MISA had dealt with. This is what Mr. San-jiva Reddy said. Is this the way to respect Parliament? Is this the way for the Government to honour the pledge given to Parliament and to the nation through the Presidential Address? I do not know; I do not go by the experience of the House of Commons. What would have happened in England if the Address of the Crown had been treated in this manner by the Government? I do not know how the House of Commons

would have reacted. But here, everything sells; everything sells here.

Well, now who is going to read the President's words? What is the guarantee that even this will be implemented? What is the guarantee that next time Mr. Sanjiva Reddy will not come and say something else? Sir, Presidential office has been brought to defilement, and disrepute and its credibility has been damaged by this Government. I am not speaking about other things but this is how Article 74 of the Constitution is sought to be functioned by the Government which binds the President to read out whatever is given to him to read out. I do not blame Mr. Sanjiva Reddy. It is the Government's version that has come. what is noteworthy in this connection is, they have not used Mr. Rajnarain to do this double talk or Mr. George Fernandes or the Sama-char or the television or the All-India Radio; they have used the office of the President for indulging in such breach of faith with the Parliament, telling one thing on 28, 1977 and another thing on February 20, 1978. It is a matter of shame Sir, I leave it at that. I think we should be interested in maintaining at least the dignity of the President and I would like to know how Mr. Morarji explains this kind of thing. This is bitter but I have not quoted anything from any newspaper whose credibility or the authenticity might be questioned. I have quoted one set of words by the Vice-President' acting as the President and another set of words by the President.

Now, Sir, I come to some other things. Many things have happened; many things have been said and much more will be said. Sir, two basic features stand out. We have given, from our group, 180 amendments. Each amendment is a charge against the Government in a way. Out of 264 or 265 amendments tabled, our group has given 180 amendments and I think the hon. Members who have gone through these amendments, know what

we have to say. I cannot obviously go into all of them but I shall only touch upon some of them. First of all, Sir, what stands out today the economic situation is, the monopoly is being given concessions after concessions brazenly and in total disregard of the fact that it has played a most treacherous role in our economy over the past years. When we see the multi-nationals descending at our country like vultures, they are being offered new concessions, new opportunities, new grounds for investment, exploitation and plunder. Some of the Ministers competing are with others in order to placate the monopoly capital. Mr. George Fernandes came here and canvassed for the German industrialists everybody knows that he is very friendly with Mr. Brandit and others who are trying to exploit the situation. Specially, the right-wing elements in the Socialist International have been commissioned by the multi-nationals and the monopolists to exploit the situation in India through their contacts within the former socialist leadership in order to get more scope for inviting investment and exploitation. What has happened to Mr. George Fernandes' one billion dollars which we were told would be forthcoming. We do not want that money. But what has happened to it? Mr. George Fernandes is not a boy in a private school. He knows what he talks about. Then, Sir, efforts have been made by him and others with a view to preparing the ground for more concessions to these multinationals in Now, we have seen how many industry. missions have come. We had the Orville Mission representing more than 50 multi-nationals and they were dictating terms to us. They were telling that **FERA** should be amended, that all curbs should be removed and how we should behave in order to qualify ourselves to get investment so much so even Mr. Morarji Desai could not stomach it. Has it been denounced? Have we an assurance that such commissions and delegations will allowed to come to this country in order to take

[Shri Bhupesh Gupta] •advantage of the change in the political situation, to dig further into our economy and to create a situation which will be subversive not only of our economic life but of our political life as well? These multi-nationals are now jubilant. Then, Sir, they are thinking of having a kind of Asia-based economic operations by the multi-nationals with India as the base; Indiabased operations. Wall Street Bank is having its way. It is entering everywhere, in all spheres. I need not go into that thing. Monopolists have been given and are being concessions. All curbs given restrictions on them have been removed. We are told that the public sector is not to go. But discouragement and sabotage of the public have already begun. They are not sector giving any encouragement to the public sector and develop further. Having to expand frozen it, now, in the name of helping the small they do and cottage industries—of course, need help: we stand for them and we are for helping them—what is actually being done is to open the doors to free enterprise in such a manner that these monopolists will be entering even the small and medium sector, where, with the funds in their hands, they will be allowed to make investment without any plan and priority and without any consideration for justice and other aspects of our economic development. This is what we see today. Therefore, monopoly capital is being strengthened in many ways. Collaboration agreements are also being encouraged. have already 5,000 collaboration agreements now. Additionally, new collaboration agreements are sought to be signed with a view to making our economy strong. Multinationals never made any economy strong. Profiteering, speculation, holding back of investment and political blackmail, everything will follow in its train if the Government acts in way. Not only that. The Bhoothalingam Committee has been appointed with a view to finding arguments for freezing wages and to

deal with the problem of prices in a manner which will suit the monopoly interests; and, no doubt, the diversionary and other tactics of this Government. The Bhoothalingam Committee is certainly not an answer and a remedy for dealing with the ptice situation—prices continue to rule high and the disturbing trend continues— or with the problem of wages and the many expectations of our working people. This Committee should be dispensed with. Now, Sir, let me look at the working class and how the working class is being treated. The working class is under attack. Ever since the an Government came to power, some in the monopoly sector have taken into their heads that power is in their favour. They have launched an offensive economically. They have launched an offensive on the trade union movement by denying the workers their rights, by trying to browbeat them and by using their so-called goondas, who are security guards, they are trying to suppress the workers and their legitimate trade union The Government instead of movements. pulling up the employers has been helping them, conniving at their crime and we have seen the horrid example of what happened in Here more than 10, 12 or 20 Kannur workers have been killed as a result of police firing in the Swadeshi Cotton Mill. Strikes are banned. Threats are made against the working people and the posture of the Government is clearly anti-working class and that I would like to make absolutely clear in this House. Nowhere you have tried to accept the responsibility for what is happening on the industrial front. Why are the strikes taking place? It is because the Janata rule and the employers have assumed a very aggressive posture in attacking the working people in this country. I cannot but mention the LIC. What has happened to the LIC agreement? This Government says that it is trying to dismantle emergency, but what happened to the Act which was passed as a result of the settlement that was arrived at between the LIC class III and class IV

employees over the issue of bonus? Now a law was passed. The Government instead of repealing that law wanted to stand by it, deny the 15 per cent bonus to which these employees have been entitled to. They went to the Supreme Court to fight the LIC employees on the basis of the emergency law, advantage of article 358 of the by taking Constitution and on giving the same argument with which this flaw had been advocated in the past in the courts and elsewhere by the advocates and lawyers of the previous Government's regime. Still we are told that this Government is trying to dismantle emergency. What happened in the Supreme Court? As you have seen, the Supreme Court in its judgment has rejected all the arguments of this Government. They rejected their argument that the bonus was not a property. They said: Bonus is wage and hence this right could not be taken away, could not be denied without violating article 31. The Court held that article 19 had been violated bonus denial is an because the restriction. Then the Court unreasonable has also said that article 14 had been violated because it had been a discrimination against the LIC employees. The argument given before the Court was that this wrong had been done during the emergency, that is to say, during the Indira Gandhi Government and the wrong done during the emergency could not be undone; that was their argument to order to deny bonus to the LIC employees. That argument has been rejected by the Supreme Court. argument was there under the emergency provision of article 358 of the Constitution. and still they talk of What a shame. dismantling the emergency and at the same time of going to the Court and of arguing like emergency lawyers, like Niren Dey and others, denying the workers their right, their bonus. I would like to know how the bonus is going to be paid? Already two years bonus is due and another year's bonus will fall due. They are entitled to 15 per cent interest on what has not been paid to them for

the last two to three years. On about Rs. 20 crores they are entitled to a 15 per cent interest. The Janata Government have given 15 per cent interest on similar denial in the case of sugarcane growers. The same should be done here. I should like to know from Shri Morarii Desai whether the interest on bonus which is due to the employees will be paid at the rate of 15 per cent which has been sanctioned by the Janata Government to the sugarcane growers. What is the attitude of the Government towards the working classes? In the rural areas, attacks are going on every day on the Harijans. Only recently the papers reported that in Madhya Pradesh, between April and October last year, 105 Harijans had been killed. Yet Mr. Charan Singh would never believe that Harijans are not under any special or intensive attack after the Janata Government has come to power. In Jagjivan Babu's own constituency, a Harijan has been burnt alive and lynched. This is going on every day, though not reported in the papers. This is happening because the landlords think that with the Janata Government in power here in Delhi and other parts of the country, the power, in fact, is in the hands of the landlords. "Go, therefore, against the Harijans and the weaker sections of the society. Attack them, rape their women, burn their homes, burn them alive Treat them as if they are not human beings. Deny all human rights to them and get on with the blessings and support of the Janata Government". This is not restoration of democracy. The attitude to democracy is not to be judged by the removal of certain hateful curbs of emergency raj but by the fact whether the working people are free, are having their rights and interests respected and protected, including the right to fight democratically for their just cause for social justice against the exploiters, monopolist landlords and others. Do I have that right? Do the working classes have that right? Are they free today to fight the landlords, to fight the Tatas and Birlas and to fight the multi-nationals

[Shri Bhupesh Gupta] in a democratic manner? Are the workers free to go on strike without having to face the frown on the part of the Government? That will be the test whether the democratic rights exist. Where did the democratic rights exist on the 2nd of this month in the streets of Delhi when the Iranian students, who came out to demonstrate their anger and feeling against the suppression of human rights in Iran, were brutally lathicharged by this Government's police force and taken to prison? I met them in the prison. Sir. it was a matter of shame. Young boys and girls who are students were beaten up here in Can-naught Circus and other public places in Delhi by Charan Singh's police. And yet we are told that they are the respectors of civil rights and liberties. Yet this Government, when some of their leaders were imprisoned, sent missions from this country on false passports-Mr. Subramaniam Swamy, for example, went to canvass the support of other countries, to appeal to the governments of other countries to rise and support them, to raise their voice for their leaders. When these Iranian students came here to raise their voice of protest against the Shah of Iran, against murders, against the callous intelligence and other slaughter agencies in Iran, for the release of thousands of prisoners there, for respect for human rights, Mr. Charan Singh's policemen pounced upon them, assaulted them right in front of large sections of the people who watched all this with shame and anger. This is what your standards of democracy are.

I mention these things because they disgrace our country and I hope the plans to push them out of the country, deliver them to the hounds of the Shah of Iran will not materialise and that will be prevented. I welcome the attitude of some Janata leaders and workers who protested against the behaviour of their Government. That chows a healthy sentiment in our public life. The Shah of Iran had to be pleased because they are looking for

Shah's money, Shah's money, Shah's weapons—the whole world knows what they stand for. In the whole of the Middle East, the Shah is running all kinds of forces who are operating to threaten peace and security. He is the biggest arms recipient of the United States of America building up bases and being supplied with weapons and money. Petro.dollars will be brought here with a view to getting hold over our economy, to balance it, and help also the American multi-nationals.

The Shah of Iran is a dangerous foe. He has his own ambitions in our region. He thinks he can be a kind of Shahanshah of the financial world in this part of the globe. That is what is his idea. The Shah has been put there in operation by the same forces which have been always opposed to UG, himself being a supplier of arms to Pakistan, the mainstay of the Baghdad regime and of the C.E.N.T.O.. among others.

Then came our Carter followed by Callaghna. What did you get from them I should like to know. What is the use of mentioning these things in speeches? They came here in order to facilitate the conditions for the exploitation by the multinationals in order to get India immune from antiimperialiet forces, from friendly nations into a position where willy nilly India will have to submit step by step to their gun-boat diplomacy, to their cloak-and-dagger methods. They are already succumbing to their machinations, intrigues and other things. They are here as part of the international offensive by imperialists and reactionaries to take advantage of the changes in the political situation in the country to take it away from the moorings of anti-imperialism, the moorings of peace, the moorings of nonalignment and they are frontally denouncing, decrying and repudiating the policy of nonalignment. Their policy of non-alignment guarantees something which cannot be easily done away with. Their line is to emasculate it particularly its anti. imperialist stance. That is the line of

imperialism. Therefore, I mention this thing.

As far as democracy is concerned, the less said the better, M.I.S.A. is there. The Bihar Goonda Act is there. There are ordinances which they would like to make into Acts. Madhya Pradesh has got M.I.S.A. You will have your Criminal Procedure Code in order to make the law pervasive so that you can arrest people at will. We have been told by the President that we are going to be arrested

Coming to the Centre-State relations, this is another major issue. I must say we have been doubly shocked by Prime Minister Morarji Desai over the manner in which he has re. jected even the proposal for a national dialogue. This does not bring credit to his claim that he believes in democracy. If we want a national dialogue, is it right for the Prime Minister to say "No"? National dialogue has been demanded by various political parties, by at least two Chief Ministers of the country, by many others from this side of the House and, I believe, by some on the other side of the House also. And the Prime Minister says there will not be any national dialogue. Therefore, finality has come. We reject this kind of attitude. This is an authoritarian attitude. I tell you this has nothing to do with democratic attitude. National dialogue is a token verdict of the people in this matter. By all means, have your point of view but allow the people to express their point of view. Engage in constructive discussion and dialogue with them so that on the merits of the case people can judge who is right and who is wrong, so that you can take the right decision. Let them realise that national dialogue does not depend on the individual wish of Morarji Desai or Bhupesh Gupta. National dialogue depends on the will of the nation. And here, in Parliament, if we want to have a dio-logue we can stop the proceedings of Parliament and start a dialogue. Who can stop us? But Mr. Morarji Desai

thought he should dictate in 3 P.M. this matter. Sir, I am sorry. I hope Mr. Morarji Desai will not commit the same blunder as he committed during the mid fifties when the issue of linguistic reorganisation of States in general and linguistic reorganisation of the composite Bombay State in particular came to the forefront. Mr. Morarji Desai would rather have 126 people killed in the streets of Maharashtra, Bombay and Gujarat rather than accept the demand for linguistic reorganisation of the State. Mr. Morarji Desai had to leave Maha. rashtra. Today he is the Prime Minister of the country. But must he not learn something from his own life's experience that when the nation is on the move, when certain basic, fundamental democratic urges begin to move people, well, it is the people who ultimately win and it is not for anyone, howsoever high he may be placed, to prevent such a thing?

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Sir, Centre-State relations is a live issue of democracy today, an issue of national integration, an issue of national unity, an issue of democracy. The States must have economic power, specially wider powers and they must have their opportunities. Today they have become a kind of supplicant States under the cover of so-called discretionary grants and grants-in-aid whan we find that the Divisible Pool has very little for them, when we find that only 20 per cent of the excise duties is distributed, when We find that customs duty and corporate tax form a good part of the Central revenue and they do not come into the Divisible Pool at all and when the States do not have the resources. Then, about the Concurrent List, the State List and the Union List, the Seventh Schedule should be revised and reconsidered. Autonomy of the States has been encroached upon. Even President Sanjiva Reddy, in his Republic Day interview, has said that it has been eroded. Whatever we had in the entire federal structure has been undermined over the past few years, specially during the Emergency. Sir, the talk about authorita-

(Time bell rings.) Sir, i will rianism here. take few minutes a more Authoritarianism has grown. How could it grow? Could you imagine the Chief Ministers, Governors and Ministers of State behaving like chaprasis and chamchas before Sanjay Gandhi, had it not been for the fact that something has gone wrong in the Centre-State If the Centre-State relations had relations? been truly democratic and truly federal, such a phenomena —the Sanjay Gandhi phenomena—in such a horrid and way when Chief Ministers, despicable Ministers, Governors and others were lying prostrate at the feet of a young man who had no locus standi except that he could not even produce a car, would not have come about. Then you would not have had such a sight. Therefore, you talk about this thing on the one hand and, on the other hand, you retain the sources of authoritarianism. Centre-State relations today. as they stand, prove authoritarianism at the Centre and personality cult at the Centre. Potential mischief has to be noted there. In fact, they have demonstrated how it has worked. It is not a question of denial of some rights only. It is distortion, perversion and degradation of our polity, of our democratic life, of our democratic set-up and, in particular, Centre-Therefore, Sir, I admit, the State relations. particularly degeneration has been aggravated by the one-party bourgeois rule but is the Janata rule going to do something? Sir, it is no use overlooking this fact. AG far as unity of the country is concerned, we stand for the unity of the country, we stand for some Central authority also, but that authority must be based on willing cooperation of the States, on democratic foundations and must receive ita sustenance from the people all over the State and must be a unifying force and not a degenerating, disintegrating and divisive force. Sir, that is why we say that we did it no less in the interest of national unity as we did it in the interest of the State people themselves

Sir, I do not want to go very much into other things because there is no time for it, but I should like to mention one or two points. I do appeal to Mr. Morarji Desai: Accept the suggestion for a national dialogue on Centre. State relations. Accept in principle that the federal structure has to be strengthened. Accept in principle that the State should be given more powers, especially economic powers; and autonomy must not continue as a myth or fiction but should be made a part and parcel, a living vibrant reality, of our public and political life, especially in the State structure.

I should like to touch upon the point of the emergency excesses. I think that point has not been covered by many. Emergency excesses, as we all know, are being revealed every day by the Shah Commission, various other Commissions; and otherwise also they are being revealed. But they have posed certain fundamental questions about the functioning of the Cabinet, the parliamentary system and the top bureaucracy. We must go to the root of the problem. Things must not be judged only in terms of individual advantage or the convenience of the present rulers. The question is: How did a phenomenon like the cult of personality of Mrs. Indira Gandhi arise? How could person who was an elected leader and led a party with its own Constitution functioning under the Constitution could personify power, could assume all personal power and make head-long ride towards authoritarianism? How could the constitutional norms and principles be violated with impunity under the cover of the emergency in order to push dynastic ambitions? These are matters which you have to consider seriously. How could the Fundamental Rights he flouted in our society? That has to be thought of. There is no use fussing and putting blame on certain people. They are to be blamed. But we must go to the root of the system itself. That is not the job of the Shah Commission. That will not be done in the courts of law. That has to be done by the

political leadership of the country. And here we need discussion again.

Sir, in this connection, I must say-something about the officials. We were having a very spectacle. During the emergency, intriguing we saw some high officials dancing attendance at Safdarjang Road taking orders from Sanjay Gandhi and the caucus. They were supposed to be learned IAS people, learned IPS people, or experts having foreign and other qualifications. Surely they knew Constitution. They knew their Service Conduct Rules. They knew their codes of behaviour. They knew certain other things in life. 3ut why did they behave in such a manner. Today, are they to get away by merely going before the Shah Commission and making confessions? Simply because they make confessional statements, they should not be allowed to go scot free. Sir, some of them may have been victims of pressure, terror and all that. I do not treat them in the same category. I speak about the big ones, the Secretaries and other top bureaucrats. Leave alone Dhawan. Dhawan was a Mathai of the emergency with added power given to him. The only thing is that, while Sanjay Gandhi's father was against Mathai, Sanjay Gandhi's mother was for Dhawan. Now, Sir, I do not want to go into all these things. But how could it happen? Have you examined it? Or. must you leave it to the Shah Commission to tell us what should be done and what should not be done? Sir, the bureaucracy has revealed its ugliness—the top bureaucracy. There honourable men there; I take my hat off for them. Reward them by all means. But, what about those careerists, time-service, selfseekers, sycophants, traitors of Constitution, anti-people and anti-democratic characters who pastured round the caucus in order to grease their palm, take advantage of the grim and ugly situation and the misfortune of the people? They wanted to stand up to the proliferation of authoritarianism. Whether it is the Governor of the Reserve I

Bank or some other institution. Well, we want an answer to that. How are going to deal with them? There is no policy yet. On the contrary, we find that some of them are being rewarded by this Government because these officers know when and how to please them and above all which side of the bread is buttered. That is why they are having their way. Superannuated officials connected with businessmen are being brought to hold important positions when the persons in service are not being promoted. They honest, they are men of integrity. Promote them. But that is not being done. Sir, bureaucracy has to be dealt with. I cannot think of the excesses, shameful crimes and horrors of the emergency without taking into account the utter degeneration, deterioration, corruption and loss of values or anything that makes for good human aspect on the part of the top echelons of bureaucracy who sit in the North Block, the South Block and other places and enjoy the privileges given by Government and the State to them.

I have used harsh words because I find how readily they go before the Shah Commission and make their confessions. Let them make their confessions fully. Get more out of them. But the policy has to be changed with regard to these officials. The IAS, we are told, is a grand service. How has it shown itself during the emergency? What is grand in it? The ICS people were known traitors and anti-Indian. I am not blaming all the ICS officers. But these people, some of them, did all these kinds of things. What sort of men are they? If I had my way, I would have every one of them suspended and dismissed from the service by pmending the law of the land and would promote others who showed courage at the critical time. Nothing of the kind is being done.

Sir, bureaucracy has grown during the Janata raj. Everybody knows that bureaucrats are enjoying more power. Driving the bulldoser, they are deTShri Bhupesh Gupta]

molishing the nationally accepted policy, some of the values and traditions of the people resolved over many years of struggle. That is what is happening. That is why we find that one of the officers for having told that Ghodse had murdered Mahatma Gandhi, quoting from the book by Mr. Mo-rarji Desai himself, from the chapter called "Gandhiji's assassination", was assaulted by the RSS and then thrown out of service

Sir, I say these things because we have to go into the question of bureaucracy. Dismantling of emergency is inconceivable without dismantling the anti-democratic antipeople and corrupt degeneration in the higher echelons of the administration of the country. The whole thing should be reviewed, and I demand a review of "this matter. (Time bell rings)

Sir, I shall mention a few other things and I shall finish. I shall cut out may things if you are bell.

THE VICE-CHIARMAN (SHRI SHY AM LAL YADAV); Kindly conclude.

SHRI BHUPESH GUFTA: Many questions have been raised. Electoral reform has been mentioned I demand proportional representation. Nothing sort of that can save democracy today.

This matter should be seriously considered by the Government. And T would ask all hon. Members to consider it because the present system distorts democracy. You see what it creates. Representation is not properly reflected in the House. Public opinion goes in one direction. The equation between the various political and social forces stands on one footing outside and here it is reflected in a different way. May I tell you what Acharya Vinoba Bhave said? During the Emergency, in fact last year, Com-

rade Dange, Comrade Rajeshwar Rao and I, on behalf of our party, went to meet Acharya Vinoba Bhave at his Ashram. When we talked about election and asked for his support and said that he should raise his voice for earlier election, Acharya Vinoba Bhave said "yes", but he made fun of the democracy that we have. He said "What is this democracy? According to this type of election, 51 is equal to 100 and 49 is equal to zero." This is how the Acharya defined democracy: 51 is equal to 100 and 49 is equal to zero. There is something in it. And today this absence of proportional representation has given all the opportunities to money power, to vested interests, to corruption, to defections and all the rest of the malpractices that we have. Not that a change in the system will by itself remove everything. But it will be a big step. Therefore, say, the question of propotional representation should be seriously considered by the Government.

Now, Sir, a final word. Many things I have said. I have spoken about the Government. Sir, one thing more. I hope you will bear with me for just a few minutes. The election results have come in. Do you think the election results that are coming in now cr what happens afterwards is going to solve the problems that we have, the problem of even the crisis of the present system? No, they cannot solve. We have entered into an entirely new period in some respects where by the traditional way you simply cannot go. The capitalist system is in crisis, we all know. It is everyday demonstrated in the rising prices, in the inflation, in the unemployment and in many other things that are happening, affecting the lives of the people, tormenting their day-today life. This artificial economy is affecting their life in many ways— the scarcities and so on. But today we have entered additionally into a period of poliical crisis. That political crisis is simmering. This political crisis is seen in the growing factors of instability. Uncertainty looms a head. Ask the people in th₂ .street. Nobody

But see what has happened. The people are getting fed up. Not that they have not voted for some. Some in the Congress Party, some in the Indira Congress and other Congress may get votes. But one thing is quite clear. The people have lost faith or are losing faith. It is good they are doing it. The bourgeois party, the bourgeois leadership, Is in its bankruptcy, is in its degeneration, is in its moral decay. It has lost its vision; it has lost its capacity to lead. Yet among them there are many people in all walks of life in the bourgeois

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political party who want progress, who sincerely want to go forward, who stand for democratic norms and values. When I say bourgeois leadership, I had a concept in mind. I had a political and social force in mind, I had a certain phenomenon in mind. This bourgeois leadership is not in a position to lead the country any more. Therefore, we have entered a stage when a Sanjay Gandhi may lead to the fall of Indira Congress but the bourgeois leadership does not fall; the monopoly of bourgeois power still continues. Well it is continuing today in the Janata Party. An alternative has to be built by the people. The President would not have understood this thing because he is advised by the Council of Ministars. More and more people today are beginning to realise, we must have a new national upsurge, we must have a new national leadership, we must have a new realignment of forces in the country; not a conglomeration, not a patch party, not a usurper Congress or any other Congress, but a new realignment of forces in which they want to see all left forces, all democratic forces, all progressive forces, coming through different streams of struggle, from different political parties, joining their hands together in order to shoulder the burden of the nation, take the wheel of the nation, in order to put the nation in motion forward. That is what they want. We call them left and democratic forces. Today what is happening is that the Congress leaders talk of national problems as against those posed by the Liberals or others at that time. Today the time has again come when the Congress and other bourgeois leaders are there. Janata leaders are after all versions of bourgeois leaders; many of them are ex-Congressmen. They were there at that time. They had failed to solve any of the problems. On top of it they created a situation of instability which has been taken advantage of by external enemies of our country, imoerialist and react'onary forces, and within the country by the forces which had never been identified with our free dom struggle. In the Janata conglo. [Shri Bhupesh Gupta]

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meration we find icompatibles are there. There are forces who had come from the mainstream of our freedom struggle: there are forces which had come from the Opposition struggle. After ail what forces does the RSS represent, if not forces hostile to the freedom struggle? Therefore, I say a time has come when there is a crisis, when there is uncertainty and instability. And the problem is not going to be solved by election skirmishes, com. bination; the problem is not going to be solved by how many seats you get or how many seats I get or what Ministry comes within the existing framework and set up. The problem is going to be solved by the actions of the masses, by the struggles of the masses, by a new resurgence of the masses, national unity in which all progressive forces, left forces, democratic forces, must have their rightful place, in fact, symbolising the unity of the nation in a new way. Only then can we see the way forward. That is how we look at it.

Before I end I say I have spoken at length. I know I have given my views. Sometimes these views seem to have some relevance and I have very often found that they prove to be correct. But the trouble with my friend, Mr. Morarii Desai, is that he takes a lot of time to accept good views, and the trouble with my other friends is that they never accept good views. They know how to disguise their views in the . language of p'ausibi-lity, like some of my friends sitting here. If any Party knows its mind in the Janata conglomerate, if any Party has any purpose, if any Party has any strength and knows how to set about business, it is only one force and one Party which is the Jan Sangh and tl:e RSS. Had I not been hostile and politically opposed to their ideology and views, I would have even congratulated them because you haze the quality of purpose wrong purpose and evil purpose. You have the character of

pushing yourself through, you have determination and you have a perspective of your own.

Sir, this is the information gathered and it will be interesting to you. I am told that there is Shadow Cabinet within the Janata Party now. We have heard of Shadow Cabinet in the lime-light of England -Shadow Cabinet of the Labour Party when the Conservative Party was in power and the Shadow Cabinet of the Conservative Party when the Labour Party was in power. These Cabinets are talked about publicly, reported in the news-papers and in the television in one way or the other. But we have a Shadow Cabinet in shadow—a Shadow Cabinet in darkness. This Shadow Cabinet, I am told, comprises a number of people. My friend Shri Atai Bihari Vajpayee is supposed to be the Prime Minister of that Shadow Cabinet, I am told. Some others say of others. If you believe in shadows, of course, you have to accept it.

Remember these words I am uttering today. Well, they may not have the exactitude of mathematical science but have the political exactitude of those who know how to look at future and analyse the situation. There is a Shadow Cabinet within the Janata power and that Shadow Cabinet is comprised of RSS-Jan Sangh and their good, trusted friends.

Janata power itself is the result of something. That you know. And I think they will agree with me on this. The other day I told them: You should feel beholden to Shrimati Indira Gandhi. But for Shrimati Indira Gandhi, my friend Shri Sunder Singh Bhandari would not have been sitting in the Treasury Benches. But for Shrimati Indira Gandhi, my friends from there would not have got double, treple and four times promotions to go there. And poor Bhupssh Gupta shifted from that side to this side.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): Shri Bhupesh Gupta misguided Shrimati Indira Gandhi in supporting the emergency. He supported the emergency here.

SHRI BHUPESH GUPTA: Bhupesh Gupta would rather be a corpse than sitting as a member of the Janata power. They know it very well Sir, shall I make another utterance? Shrimati Indira Gandhi is the midwife of the Janata power. History tells us facts. If the past history of the Janata power is to be written in one sentence-no matter where the Janata power was conceived, whether in Tihar Jail or the Central Jail- I do not know that-I know the midwife of the Janata power. I know the mid-wife of the Janata power is Shrimati Indira Gandhi. Shrimati Indira Gandhi is the midwife of Janata power. It is a historically .settled fact. What a wonderful thing! She, by her crimes, excesses and because of the caucus, made it possible for you to come to power. Now you by your crimes, by your perfidy, by your treachery, by giving encouragement to the multi-nationals and undermining the concept of self-reliance and by your encouragement to the Harijan Baiters, are helping Shrimati Indira Gandhi to come back to power. She is already in power. What a wonderful relationship between the two. You come to power because of Shrimati Indira Gandhi and because of vou she comes back to power. This is called the two-Party system. We want none of those things. Therefore, I have already said, I have already indicated, that the future lies not in the bourgeoisie politics, not in the politics of this class, but in the unity of the working class_f and I do maintain that the future of India lies in the historical perspective, in the politics of the working class and of no other class And, Sir, I am sure that the working class today is called upon to fulfil a historic mission, to rally round itself all other democra-

tic classes and forces as the true builders, reliable builders, selfless and fearless builders of national unity and national upsurge which alone will show the way forward and which alone will take this country out of the uncertainty, instability, darkness, apprehension, frustration and disappointment into which Shrimati Indira Gandhi had plunged the country during her time and now these people are carrying forward that tradition. So, Sir. I say: Let us look forward to better days, not in the sense of gettting any miracle, but in the sense of seeing our people in all majesty, in majestic, united, militant mass action for taking the destiny of the nation in their hands and. above all, in building up a national alternative of the left and democratic forces. Thank you, Sir.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : उपसमाध्यक्ष महोदय, जैसा कि भूपेश जी ने कहा है, जनता पार्टी की मिडवाइफ इन्दिरा गांधी हो सकती है लेकिन जनता पार्टी का पिता तो स्वयं जनता ही है।

Shrimati Indira Gandhi may be the midwife. But the father of the Janata Party is the Janata itself.

जनता पार्टी को किसी पार्टी या किसी नेता ने नहीं बनाया । जनता पार्टी को स्वयं जनता ने बनाया है । श्रीर मैं चाहुंगा कि भूपेण जी मेरी बात सुनते । वह चले जा रहे हैं । भूपेण जी बड़े परेणान हैं मोरार जी भाई के बारे में, बाबू जगजीवन राम जी के बारे में श्रीर उन के दिमाग में यह बात है कि जनता पार्टी कोलाबोरेशन है कई पार्टियों का । लेकिन बह सीठ पीठ श्राईठ के बारे में कुछ नहीं कहो । भूपेण जी को डांगे साहब देखना नहीं चाहते । सारी ताकत लगा रहे हैं भूपेण जी को कम्युनिस्ट पार्टी से बाहर निकालने के लिये । इसी तरह से भूपेण जी अपने दल के अन्दर ऐसी साजिश किये कि डांगे साहब को इस्तीफा दे देना पडा । मजबुर हो गये वे इस्तीफा दे [श्री नागेश्वर प्रशाद शाही]

कर भाग जाने के लिये। अपने दामन की ग्रोर देखने की कोशिश भवेश जी क्यों नहीं करते। उन को जो कुछ कहना है वह जनता पार्टी के बारे में कहना है। ग्रपनी पार्टी के बारे में कुछ नहीं कहना है। जनता पार्टी के राज में गोलियां चन रही हैं, ग्रत्याचार हो रहे हैं लेकिन राजन कांड अगर हुपा तो वह सी. पी. ग्राई. के शासन में हग्रा। इस देश में किसी पार्टी के शासन में राजन कांड संभव ही नहीं था। राजन कांड होने के दो साल बाद तक उस को छिपा रखा गया । कांग्रेस में एक संजय गांधी हैं और सी.पी.ब्राई. में कई संजय गांधी हैं। दांग्रेस एक तानाशाह और सी.पी.बाई. में सभी तानाणाह हैं। कांग्रेस के तानाणाह से तो छटकारा मिल सकता है मगर भगवान न करे कभी सी.पो.ग्राई. की तानाशाही ग्रा गयी तो देश जहन्तम को चला जायगा। इसलिये श्रीमन, चुकि समय कम है इसलिये मैं एक दो बातें ही कहंगा। ग्राज का बनिंग टापिक है, जैसा कि भूपेश जी ने कहा, स्टेट ग्राटोनामी का। भपेश जी ने बड़े जोर से कहा कि मोरारजी देसाई नेशनल डायलाग करने के लिए भी तैयार नहीं हैं। मोरारजी देसाई ने ग्रामंतित किया कि जो कोई भी चीफ मिनिस्टर बात करना चाहे, मैं हमेशा बात करने के लिए तैयार हं। नेशनल ग्राटोनामी के जोरदार समर्थक शेख ग्रब्द्रला साहब गये भी, उनके साथ डेढ घटे तक बातचीत हुई लेकिन स्टेट ग्राटोनामी का जिक भी नहीं किया। श्रीमन, सोचना पडेगा कि डायलाग किसके साथ हो । कौन स्टेट ग्राटोनामी की बात कर रहा है । ज्योति बास साहब कलकत्ता से गये, उनका हवाई जहाज न पटना में रुका न लखनऊ में रुका और सीधे श्रीनगर जाकर रुका और धीनगर से वे मदास चने गये भ्रीर कहीं नहीं रुके । हमको देखना पड़ेगा इन लोगों के बारे में जो आज स्टेट आटोतामी की बात कर रहे हैं । बास साहब 1962 में जब चीन ने इस देश पर हमला किया ती ज्योति बान् सहब और उन्हों पार्टी ने यह

फत्वा दिया दुनिया के सामने कि हिन्दुस्तान ने चीन पर हमला किया। तो ज्योति बास् साहब की बात को हम भूल नहीं सकते।

SHRI K. K. MADHAVAN: You were in league with those people.

श्री नागेश्वर प्रसाद शाही : हम इनके विचारों पर जब कभी बात करेंगे तो इनकी बातों को ध्यान में रखेंगे।

स्टेट ग्राटोनामी के सपोटंर शेख ग्रब्द्रत्ला साहब जेल से छटने के बाद पहला मौका मिला चीन के हमले के बाद कैरों में जाकर चाउ-एन-लाई से बात की । क्या बात की, इसका किसी को पता नहीं। जाहिर थ! कि जिस समय चीन ग्रीर हिन्दुस्तान के सम्बन्ध बहुत ही खराव थे उस समय क्या बात करने गये थे । वैसे ही बात डी० एम० के० भीर ए० डी० एम० के० की है जहां से ग्रवााज या रही है स्टेट बाटोनामी की । घलग राज्य, ग्रलग देश की मांग करेंगे तो स्टेट ग्राटोनामी के नाम पर नेशनल डायलाग की ग्राड में क्या बात करना चाहते हैं, इस पर भी गौर करना पहेगा। एक व्यक्ति काश्मीर का शेख बनकर सन्तुष्ट नहीं है, विशाल काश्मीर का सुलतान बनना चाहता है। दूसरा व्यक्ति वैस्ट बंगाल का चीफ मिनिस्टर बनकर सन्तुष्ट नहीं है, वह विशाल बंगाल का स्वप्न देख रहा है ग्रीर सीधे उसके कम्यनिकेशंस चीन के साथ होते हैं। डी० एम० के० और अना डी० एम० के० इनका तो जन्म ही जिस **ब्रा**धार पर हुम्रा है, ग्रराष्ट्रीय भावनाम्रों **ग्रीर ग्रराष्ट्रीय नारों के ऊपर, वह सभी को** पता है । जब ये लोग स्टेट ग्राटोनामी की बात करते हैं तो स्वाभाविक है कि लोग समंकित हों । स्टेट ग्राटोनामी की बात करने वाले लोग ग्रपने यहां जिला परिवदों को ग्रधिकार देनें की बात करते हैं लेकिन ग्राम पंचायतों की ग्रधिकार टेने की बात नहीं करने । डिसेंटलाइजेशन आफ पावर की बात करते हैं। मगर जहां उन्हें अधिकार प्राप्त हैं

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वहां उन ग्रधिकारों को डिसेंटलाइज करने के लिए वह तैयार नहीं होते । दूसरे के श्रधिकार तो छीनना चाहते हैं, लेकिन अपने अधिकारों को बांटना नहीं चाहते। श्रीमन, स्टेट ग्रटोनोमी की बात के पीछे एक मिसाल है । सेल्स टैक्स की बात ग्राप जानते हैं कि हमने इसको श्रवोलिश करने की बात कही बी ग्रीर परे देश की जनता चाहती है कि घ्रष्टाचार के महान स्रोत सेल्स टैक्स को ब्राबोशिल किया जाए। ब्राप जानते हैं उसका विरोध कौन कर रहा है ? बैस्ट बंगाल के चीफ मिनिस्टर श्री ज्योति बासु इसका विरोध कर रहे हैं। इसका विरोध मदास से हो रहा है, इसका विरोध कश्मीर से हो रहा है। क्या राज्यों को ऐसे अधिकार प्रदान किये जाएं, इतने ग्रधिकार प्रदान किये जायें कि कोई राष्ट्रीय नीति चाहे वह आर्थिक मामलों में हो, चाहे किसी भी मामले में हो वह लाग न हो सके । जनता पार्टी इसे अबोलिश करना चाहती है पर करने नहीं दिया जाता । जनता पार्टी ने फैसला किया है कि वह इसको ग्रबोलिश करके रहेगी । इसी कारण विधान सभाग्री के बीफ मिनिस्टर इसका विरोध कर रहे है। वह यह नहीं चाहते कि राष्ट्रीय कार्यक्रम चल सके, आर्थिक और सामाजिक सुधार हो सके । भाषा के नाम पर दंगे कराये जा रहे हैं, राज्य सरकारें उनको उकसा रही हैं। श्राप जानते होंगे तिमलनाड में क्या हमा । तमिलनाड में भाषा के नाम पर जिन लोगों ने बैलगाडियां जलाई, स्टेशन फुके, दकानें लटी, उन्हीं को डी० एम० के० की सरकार ने पेंगन दी । सेवोटाज और वायलेंस करने बाले लोगों को पेंशन दी । क्या इसी लिये वे स्टेट ग्रटोनामी की बात करते हैं ? भगवान बचाए ऐसी स्टेट ग्रहोनोमी से ।

श्रव में दूसरी वात की तरफ श्राता हं जिसका जिक राष्ट्रपति जी ने अपने भाषण में किया। उन्होंने कहा कि कुछ दल ग्रीर कुछ व्यक्ति देश में अशांति पैदा करने की तैयारी कर रहे हैं। देश में हिसा और सेबोटाज करने की कोशिश कर रहे हैं। इसलिये श्रीमन, में भ्रापको एक बात सुनाना चाहता हं। लखनक के जिम्मेदार ग्रखबार 'द संडे पायनियर' ने लिखा है कि :

"Whatever be the fate of in today's assembly elections, Mrs. Indira Gandhi's next move will be to organise as many strikes and bandhs as she can in the next few months, it is learnt. She will now concentrate on the labour front, and her helpers are already bus>y preparing for strikes in industrial undertakings wherever possible. Since the Congress (I) proving to be a resourceful party what with a helicopter hired for Mrs. Gandhi's election tour reported at Rs. 4000 per hour, and she stays in posh hotels while away from Delhi.

इसी तरह से मैं बताना चाहता हूं कि 4 दिन पहले यानी 25 तारीख को तमिलनाड में इन्दिरा कांग्रेस की स्टेट पार्टी की कांग्रेस थी। उसमें श्रीमती इन्दिरा गांधी ने यह कहा कि जनता पार्टी दक्षिण में हिन्दी लादना चाहती है। साफ-साफ शब्दों में उन्होंने वहा। श्रीमती इन्दिरा गांधी जिनको हम इस बात का श्रेय देते हैं कि उन्होंने कुछ साल पहले इसी तरह की शिकायतों का मुकाबला करने के लिये एंटी नेशनल एक्ट बनाया था । वह ही भाषा के नाम पर, धर्म के नाम पर, मजहब के नाम पर दंगे कराकर ग्रराष्ट्रीय कार्य कर रही हैं। क्यों ? क्योंकि गददी से झलग हो गई हैं ग्रीर उस गददी को फिर से प्राप्त दारने के लिए इतना बड़ा अराष्ट्रीय कार्य कर रही है। दक्षिण में जाकर इस तरह का भाषण दे रही है कि जनता पार्टी दक्षिण के लोगों पर हिन्दी लादना चाहती है । इसका वया ग्रंजाम होने वाला है, इस पर विचार करने की अरूरत है। ग्रगर ऐसे नेता, उंचे नेता इस तरह की भावनाएं फैलाने लगे तो इस देश का क्या हस्त्र होगा ?

श्री सतवाल मिलल: श्री राजनारावण ने लोक सभा में क्या कहा था. उस पर ग्रापक। ध्यान नहीं जाता है।

श्री नागेश्वर प्रसाद शाही: श्री राजनारायण जी ने लोक सभा में क्या कहा था, यह मैं नहीं जानता । मैं सिर्फ यह कहना चाहता हं कि हमारे राष्ट्रपति जी ने श्रपने श्रभिभाषण में जो संकेत दिया है उसकी पूरी तैयारी हो रही है ग्रीर उस उद्देश्य के लिए हरिजनों को गमराह करके, विद्याधियों को गुमराह करके, मजदूरों को गमराह करके देश में अशांति पैदा करने की कोणिश की जा रही है। उपसमाध्यक्ष जी, चुंकि आप कुर्सी पर बैठे हए हैं, इसलिए एक घटना का जित्र करना चाहता हं । मैं जानता हं, ग्रापके साथ भी उसी तरह का व्यवहार हो चका है। हमने श्रखबारों में पढ़ा कि श्रापने जब इन बातों का विरोध करने का प्रयत्न किया तो ग्रापको भी बोलने नहीं दिया गया है। जहां पर एक साथी ने कहा था कि राष्ट्रीय स्वयं सेवक संब के लोगों ने यह सब कुछ बनारस में किया है। मैं बनारस से निकलने वाले एक ग्रखबार की कुछ बात धापके सामने रखना चाहता हं जिसको ग्राप रोज पढ़ते हैं। यह 31 जनवरी, का ग्रखवार है। 30 जनवरी, को पुलिस ने क्या किया . .

SHRI K. K. MADHAVAN: What is the name of that newspaper?

श्री नागेश्वर प्रसाद शाही : "ग्राज"। इसमें लिखा है कि पुलिस ने कल सम्यूर्णानन्द संस्कृत विश्वविद्यालय छात्रसंघ से संबंद 19 छात्रों को छूप्राछूत कानून के तहत गिरफ्तार कर लिया। छात्र संघ पर इंदिरा गांधी समर्थक राष्ट्रीय छात्र संगटन का कृष्ण है। गिरफ्तार छात्रों में छात्र संगटन का कृष्ण मुवनेश उपाध्याय ग्रीर भूतपूर्व ग्रध्यक्ष भुवनेश उपाध्याय ग्रीर भूतपूर्व ग्रध्यक्ष विजयशंकर पाल्येय शामिल है। ये बात्रे "ग्राज" ग्रखवार में लिखी हुई हैं। दिल्ली से "नवभारत टाइम्स" जो ग्रखवार निकलता है उसमें लिखा है कि हाल में श्री जगजोवन राम ने विश्वविद्यालय के निकट डा॰ सम्पूर्णानन्द की मूर्ति का ग्रनावरण किया था, ग्रनावरण के पश्चात्र उसी दिन श्रीमती इंदिरा गांधी

के नेतृत्व वाली कांग्रेस के कुछ समर्थकों ने मृति को गंगाजल से यह कहते हुए घोया था कि चंकि श्री जगजीवन राम ने इस मृति को छ लिया है ग्रत: गंगा जल से घोकर इसे पवित किया जा रहा है। उपसभाध्यक्ष जी, चुंकि श्चाप वहीं के रहने वाले हैं, इसलिए इन बातों से भली प्रकार से वाकिफ हैं। ग्रापने इसका विरोध किया तो आपको बोलने भी नहीं दिया गया। इस बात का जिक्र काफी हो चका है । अलोकतंत्री भवितयां इन सारे कामों के पीछे हैं। ग्रपनी कुर्सी को पुनः प्राप्त करने के लिए किस हद तक ग्रादमी जाने के लिए तैयार है, यह ग्रव किसी से छिपा नहीं रह गया है । ये लोग भाषाई दंगे कराने के लिए तैयार हैं, रेलगाड़ियां चखाडने के लिए तैयार हैं ग्रीर जातीय दंगें कराने के लिए तैयांर हैं। यही लोग मजदरों को गुमराह कर रहे हैं। जिन लोगों ने ग्रलीगढ़ मुस्लिम विश्वविद्यालय एक्ट बनाया, श्राज वे कहते हैं कि यसलमानों के साथ बड़ा ग्रन्याय हो रहा है । पिछले 30 सालों से अन्याय होता रहा, लेकिन इन लोगों का ध्यान इन बातों की तरफ नहीं गया । देश में प्रजातंत्र का नाम लेकर जीने वाले प्रजातंत्र की जड़ों को ही नष्ट कर रहे हैं। जनता ने एक फैसला दिया भीर तानाशाही राज को समाप्त कर दिया । लेकिन ये लोग जनता पार्टी के शासन को पांच साल तक भी चलने देने के लिए तैयार नहीं है। देश में हिसा ग्रौर सबोटेज का वातावरण बनाया जा रहा है। रेलगाडियों को उखाडने की कोशिश की जा रही है। श्रीमन, मैं यह कहते हुए ग्रपना भाषण समाप्त करना चाहता हं कि इस विषेले वातावरण को बनाने से विरोधी पक्ष का कोई भी हित साधन नहीं होगा । इन शब्दों के साथ मैं प्रस्तावक महोदय के प्रस्ताव का समर्थन करता हं।

श्रो विश्वम्भर नाथ पांडे (नाम-निर्देशित): माननीय उपसमाध्यक्ष जी, जब राष्ट्रपति महोदय के भाषण का प्रस्ताव मेरे माननीय

मित्र भंडारी जी ने प्रस्तुत किया तो मैं देख रहा था कि जित तरह की दलीलें वे दे रहे थे, वह उत्रो प्रकार को दतील थी जिस प्रकार एक व होत कितो बैड केम की प्लोडिंग किया करता है। मैंने चाहा कि उतनें से कुछ सार निकले, पर न निकाल सका। उसके समर्थन में प्रो० रामजाल पारीख ने जो कड़ा, वह वही दोहरामा कि जनता पार्टी गांबी जो के स्रादणी के बाहन चलते का प्रास्त कर रही है। बेत क गांबी जो की समाधि पर जाकर जनता पार्टी ने प्रतिज्ञा की कि वह गांधी जी के सिद्धानों के अनुपार चनेगो। क्या सिद्धान्त थे गांबो जो के, मैं जरा चाहंगा कि उसकी रोगनो में राष्ट्राति के अभिमायण की ग्रालीवता कहां।

गांधी जी असल में पहली चीज तो यह कहते हैं और उन्होंने बार्न किया कि पालिया-में टरो डेनोकेनो को बनियाद पर आधारित शास करेप्सन को जन्म देना है, पानिया-में हरी डेनोकेतो को बनियाद पर पार्टी सिस्टम का जन्म होता है भीर पार्टी सिस्टम का यह वसूत्र है कि एक पार्टी बरसरे इस्तदार शासन में है और दूपरी पार्टी भी यह कोशिश करती है कि उते हटा कर वह खुद उस आसन पर जा बैडे। अप्रोजोगन का यह कर्तव्य हो जाता है कि वह बराबर शासक दल के चेहरे को काले से काले रंग से पोतती रहे ग्रीर किर खद उम जगह पर वह बैठ जाय। पानि गामेन्टरी डे रोकेनो यह चाहनो है कि जो लोग शासन से अलग हर है, किर वही काम करे जो पहने विरोधियों ने किया था। तो इनों एह टनन मैदा हो जाती है। इनिने गांत्री जो ने कहा कि पार्तितामेन्टरी डेनोकेनो एक उन बैरन स्रोमन की तरह है, जिनसे गरोबों को भनाई नड़ों हो सकतो। परिया-मेटरी डेगोके शे जिर्फ 10 फी उसी लोगों को भावाई कर सहतो है, 90 फोतदो लोगों को भनाई उत्ते नहीं हो समती। उन्होंने कहा था कि Parliaments are talking shops. पर्तितामेख तिके बातों की दुकान

है, वड़ां कोई खात बात नहीं होती। हम अगर गांधी जी के रास्ते पर विवार करके चलना चाहते है तो पहनौ चोज यह है कि हमारा देश का जो सिद्धान्त था कि 'सं ाच्छात्रं, संबद्धवन' । ख्रवीत साव साव विवार करो, साथ साथ बात करो, ऐतो चीज होती चाहिए थी। जो हमारे देश की संस्कृति है, उनके अनुकृत हो। लेकिन यह नहीं हपा। गांबी जो ने हम हो वानिंग दी मगर किए भी हम उन रास्ते पर चने गरे। उत रास्ते पर जित रास्ते पर पश्चिमी देश चते। आज पश्विमी देशों में क्या हो रहा है। इंग्रैंड में क्या हो रहा है, फांत की डे गोके गी में बग हो रहा है, अमरोकत डेगोकेनो का क्या हाल है? उत्तको अगर आप देखें कि कितना करें भन वहां होता है, किस तरह को उबाइ-एछाइ वहां होतो है। ये सारी चोजें लोगों को अबवारों के जरिये सब मालुम हो चुको है। इतिलो इस पर मैं ज्यादा नहीं कहना चाहता। हमने ब्नियाद ही गलत रबो है। हम बराबर जिकायत कर रहे है कि करप्रात है। गांबी जी ने हमको जो रास्ता दिखाया है, हम उस रास्ते से भटक गरे है ग्रीर उस रास्ते से भटकने के बाद इस तरह की शिकायत करना बेमानी है।

इप सबके बावजूद हुने यह सन्तोष था कि जतता पार्टी ने गांबी जी समाधि पर प्रतिज्ञा को है कि हम गांबी जो के बताये हर नक्ते कदम पर चलेंगे। गांधीजो क्या सोवो थे और क्या नहीं सोवते, जरा इत पर नजर डालिंगे और फिर सोचिये कि जनता सरकार उस रास्ते पर चलो या नहीं। मैं उन्हों दोत्र नहीं देना चाहता। क्योंकि मैं समञ्जा हं यह बनियादी दोव है, दोव उनहा नहीं है। दोष उन्न सिस्टम का है, जो परिवामेन्टरी डेवोकेवी के नाम से प्राला है। इनलिने किनो को भी दोव देना विन्हान बेहार है। लेकिन प्रश्न यह भ्राता है कि गांबी जो ने क्या कहा था। गांबी जो ने कहा था कि हमारे मंत्रिसें को

[जी विश्वमभर नाथ पाण्डे]

सादगी से जीवन विताना चाहिए। क्या जनता पार्टी ने शिकायत नहीं की कि विछले 30 वर्जी में सरकार ने इस बारे में कुछ नहीं किया और वह गांधी जी के रास्ते पर नही चली। ठीक है, जनता पार्टी ने ग्रहद किया कि गांधी जी के रास्ते पर चलेंगे। गांधी जी का पहला सिद्धांत था कि मंत्री को सादगी से रहना चाहिए। उन्होंने कहा था "ग्रगर हमारे सब मंत्री स्वतः सादगी के ग्रादर्श ग्रपना लें तो वे सारी दनिया का ध्यान ग्राकशित कर लेंगे ग्रीर जनता का भी विश्वास प्राप्त कर लेंगे जिसे न कोई डिगा सकता है न नष्ट कर सकता है," इसे मैं कोट करता हूं "इसके बावजद गवर्नर भीर मंतियों को रहने के लिए राजसो स्थान चाहिए. बावदी खिदमतगार चाहिये । ज्ञानदार राजसी भोज ग्रीर ठाठ-बाठ मंत्रियों के जीवन का ग्रंग बन गये है। यह सारी बातें मेरी समझ से बाहर है। देश के सम्मान को जो बातें धवका पहुंचाते है वे भारत की जनता के लिए खाना, कपडा ग्रीर ग्रावास है इसके बजाय, कि सादगी के साथ वे मंत्री और गवर्नर रहें वे अपने चारों ओर फैले गरीबी के वातावरण के विपरीत वे शानदार इमारतों में तडक भड़क के साथ रहते है।"

माननीय उपसभापति जी, क्या जनता पार्टी ने इन सिद्धांतों के अनुकूल आचरण किया? नहीं किया। मंत्रियों को शिकायतें है कि उनको छोटे मकान दिये गये, उनको छोटे मकान क्यों मिल रहे है। कांग्रेस की हुकुमत में इमरजेंसी के पहले गोलियां चलती थीं, मजदूरों के साथ अन्याय होता था, हरिजनों के साथ अन्याय होता था, हरिजनों के साथ अन्याय होता था, तमाम शिकायतें उन्होंने की थीं वे आन्दोलन करते थे। आन्दोलन के बाद जब शासन में आये तो कैफियत यह है। मैंने कोशिश की कि मैं आंकड़े इकट्ठे करूं। रोज अखबार लेता हूं और पढता हूं और आंकड़े इकट्ठे करता हूं। जरा देखे। 868 हरिजन नवम्बर के आखीर

तक 11 महीने के घन्दर मारे गये। दंगों में 300 घर जलाये गये। 78 ऐसे मामले ग्रखबारों में रिपोर्ट हुए जिसमें हरिजन महिलाओं के साथ बलात्कार किया गया। श्री चरण सिंह जी कहते है कि पहले कहीं इससे ज्यादा ग्रन्याय होते थे। श्री जगजीवन राम जी कहते है कि पहने जो रिपोर्ट लिखवाने जाते थे उसमें 100 में से 90 रिपोर्ट लिखी जाती थीं। ग्रव क्या होता है? ग्रव 100 में कि 10 रिपोर्ट लिखी जाती है और 90 सेपाटो नहीं लिखी जाती हैं। ग्रब सवाल यह हैरार्टी क्या इन सब चीजों के लिए जनता जात जिम्मेदार है ? मैं यह नहीं कहता कि जन हं पार्टी जिम्मेदार है। क्या इसके लिए सरकार की जिम्मेदारी है? मैं तो यह कहता हं इसके लिए जिम्मेदारी समाज की है । समाज के हृदय में परिवर्तन नहीं ग्राया है। ग्रव ग्राप वनारस की बात ही ले लीजिये। जगजीवन राम से जिस मृति का अनावरण कराया गया था, उस मति को धो दिया गया। भ्राप उस वक्त को भूल गये हैं जब बनारस में गांधी जी हरिजनों को मन्दिरों में ले जाने के लिये गये थे तो उन पर गोलियां चलाई गई थीं ग्रीर बम चलाया गया था। मैं तो यह कहता हूं कि अभी लोगों की आत्मा के भीतर से छतछात का पाप नहीं निकला है। ग्रगर समाज के हृदय में यह पाप बना रहेगा तो मैं ग्रापको यह बता देना चाहता हं कि ऐसी घटनाएं होंगी। मेरी शिकायत किसी व्यक्ति से नहीं है, सरकार से भी नहीं है। मझे शिकायत समाज से है। क्या हम समाज को बदलने का प्रयास कर रहे हैं? क्या समाज को हम सीधे रास्ते पर लाने का प्रयास कर रहे हैं ? मेरा अपना ख्याल है कि हम पालियामेन्टरी डेमोन्नेसी के चक्कर में फंसे हए हैं, पार्टी-बाजी के चक्कर में फंसे हुए हैं, हम एक दूसरे पर बारोप-प्रत्यारोप लगाने के सिवाय और कोई उपाय नहीं देखते । मैं समझता हं कि यह तरीका गलत है, यह अप्रोच गलत है। इससे काम नहीं चलेगा।

विद्यार्थियों की समस्याओं के बारे में गांधी जी ने स्पष्ट कहा था। विद्यार्थियों के लिए। राजेन्द्र बाब बैठे हुए थे। उनकी मत्य से पहले उन्होंने कहा अगर इन नौजवानों को ठीक मार्ग दर्शन नहीं विया गया तो यह नौजवान गलत रास्ते पर चले जायेंगे। उन्होंने कहा कि इसके लिए क्या किया जाये। इसके लिए बड़े नेता जी हैं उनको बाहर रह कर नौजवानों का संगठन करना चाहिए. उनको सरकार में नहीं ग्राना चाहिए। इस काम के लिए कौन से नेता निकले ? जयप्रकाश नारायण जी नीजवानों को संगठित करना बाहते थे परन्त उनका स्वास्थ्य ऐसा नहीं है

कि नौजवानों के लिए परिश्रम 4 P.M. कर सकें। जनता पार्टी के कोई भाई या आपके नेता सामने आयें जिन्होंने कहा हो कि हम सरकार छोडकर नौजवानों के संगठन का काम करेंगे। सरकार में वे नहीं ग्रायेंगे। माननीय होम मंत्री जी यहां नहीं हैं मैं उनसे कहना चाहता था कि गांधी जी ने एक वात कही थी कि हमें भाषा हिन्दुस्तानी बनानी चाहिए। ऐसी भाषा जो सरल हो हिन्दू और मुसलमान दोनों उसको समझ सकें। हिन्दी और उर्द दोनों लिपियों में वह लिखी जाय। वे एक ऐसी भाषा को राष्ट्रभाषा बनाने का सपना देखते थे। ग्रगर वह नहीं बनायी गयी तो क्या जनता पार्टी के शासन में श्राने पर उसका यह कर्तव्य नहीं था कि वह उस रास्ते पर कोई कदम उठाती और गांधी जी का जो ब्रादर्श था वह उसको पूरा करने की कोशिश करती। माननीय उपसभाध्यक्ष जी, बात तो जहां तक मैं देखता हं, वह ऐसी है कि वह उस रास्ते को नहीं श्रपना रही है। रास्ते के दूसरी तरफ चल रही है। फिर ग्राज इतनी परेशानी क्यों है जनता पार्टी में ? शरू में जब वे भ्रापोजीशन में थे तो कहते थे बैंक कर्मचारियों का, केन्द्रीय एवं रेलवे कर्मचारियों की मांग परी हो। इनके लिए वे मांग करते थे, इनकी बांगों का समर्थन करते थे, हड़तालें करते थे ग्रीर सब कुछ करते थे। लेकिन जब वे शासन में ग्राये तो वे सारी चीजें भूल गये। जिन चीजों को लेकर इन्होंने उनको उकसाया था जब भ्राज वे भ्रपनी मांगें दोहरा रहे हैं, जोरदार तरीके से कह रहे हैं और याद दिलाना चाहते हैं कि कहां है जाजें फर्नान्डीज जिन्होंने हमें हडताल के लिए राजी किया, इतने दिनों हमारी मांगों के लिए हडताल कराई. क्या वे हमारी मांगेंभल गये? जो केन्द्रीय कर्मचारी थे वेद्र्याज इनको याद दिला रहे हैं कि उनके वादों का क्या हथा ? क्या इसी के लिए हमसे समर्थन लिया गवा. हमसे बोट लिये गये ? मैं कहना चाहता हं कि ग्राग सुलगा देना एक बात है ग्रीर उसके नतीजे से बचना, उसके नतीजे से भागना, उसके नतीजों का फैस नहीं करना उनका मकाबला न करना, इसका मतलब यही है कि ग्राप ग्राग लगाने में होशियार हैं लेकिन बझाने के लिए तैयार नहीं हैं। इसलिए समझना चाहिए कि हमें क्या करना है। श्राज हमारे भाई जो हमारे दोस्त हैं श्री भवेश जी वह डेमोकेसी की बात कह रहे थे। लेकिन में उनको याद दिलाना चाहता हं कि डेमोकेसी के सिलसिले में, जितने हमारे मार्क्ससिस्ट भाई हैं वे जानते होंगे कि खद लेनिन ने कहा था कि वे स्काऊंड़ेल हैं जो इस बात पर विश्वास करते हैं कि पालियामेंटरी डेमोकेसी के जरिये वे कोई चीज हासिल कर सकते हैं। इसको तो हम अपने टोटल रिवोल्यशन के लिए इस्तेमाल करते हैं, सर्वहारा वर्ग के क्रान्ति के लिए रास्ता तैयार करने के लिए इस्तेमाल करते हैं। परन्तु आज वह दुहाई देते हैं पालियामेंटरी हेमोकेसी की। बात यहां स्पष्ट है धीर वह यह है कि हमें दिशा भ्रम हो गया है इसलिए उस दिशा भ्रम में हम फैसला नहीं कर पा रहे हैं कि हमें कहां जाना है, क्या करना है। यही कारण है कि हमारे राष्ट्रपति जी का ग्रिभमाषण लक्षहीन दिशाहीन, प्राणहीन (श्री विश्वम्भर नाय पाण्डे)

निर्जीव और निष्प्राण हो गया। ग्रगर उनके सामने लक्ष्य होता तब वे कुछ कहते। यह माना कि साल भर में कुछ नहीं होता लेकिन श्राप श्रगर काबा जाना चाहते हैं परन्तु जा रहे हैं तुक्सितान तो काबा कभी नहीं मिलेगा। आपने एक कदम बढाया होता, दो कदम बढाये होते चाहे ग्रापको उसमें सफलता मिलती या नहीं मिलती, यह दूसरी बात है। लेकिन इससे हमें यकीन तो होता कि आप सही रास्ते पर जा रहे हैं। आज आप सही रास्ते पर नहीं चल रहे हैं। आप वही जिसको कहते हैं राजनीतिक मक्कारी, उसी रास्ते पर चल रहे हैं और यही कारण है कि लोग आपसे परेशान हैं वे कहते हैं कि इनकी शक्त ग्रव सामने ग्रा गयी है। राजनारायण जी ने इसी हाउस में कहा था कि जनता पार्टी एक दुल्हत है इसके चेहरे को ग्राप देखें ग्रीर ग्रगर यह खुबसुरत लगे तो उससे प्यार करें। लेकिन भ्राज लोग क्या कहते हैं ? भ्राज जनता पार्टी की इस दलहन के चेहरे को लोग देखते हैं तो कहते हैं यह तो कुरूप दुनहन है और इसे सुन्दर नहीं कहा जा सकता।

[Mr. Deputy Chairman in the Chair]

ब्राज विद्याविशों पर, मजदूरों पर गोलियां चना है, लाड़िगां बरना है। एक बार नहीं 118 मारि इर 11 महोतों में मजदरीं पर गोलियां चनायों ; हमारे नियायियों पर ए ह-दो बार नहीं 36 बार उनके ऊतर लाठियां श्रीर गोलियां बरतायो गयीं । किर प्रान होता है इर प्रत्नाव का उन दिन समर्थन करने हर् प्रो० पारिब ने कहा कि वे गर थे एक बार इंतिंड की पालिसमेंट में, लंदन में. और वहां लोगों से पूजा गया यहां स्ट्राइफ होतो है ? तो कहां होती है । वह कहते लो हमारे यहां स्ट्राइक होती है तो उनमें हम हो बड़ी परेणानी होती है। तो हम उन से पूछता चाहते हैं कि क्या इंगतैंड को स्टाइक में गोलियां चलतो है मजदूरों पर, लाठियां

बरमती है मजदूरों पर ? नहीं, मजदूरों पर लाठियां नहीं बरततीं, गोलियां नहीं बरमतीं। यह इतिह नहीं कि स्ट्राइक एक सोशल प्राब्लम रह जाता है लेकिन यहां एक भवानक ग्रत्याचार किया जाता है। तो किर किस तरह से काम चले ? तो मैं आपसे बड़े ग्रदब से मानतीय उरतमारति जी, ग्रजं कहंगा कि जनता पार्टी इन चीज को समन्ने भीर जो उपने वायदा किया था गांबी जो की समाधि पर कि उनके पद-विन्हों पर चलें।---ग्रमी साल भर बीता है, कोई बात नहीं, वह इन पर विवार करें और विवार करते के बाद वे उस पर चलारे का कोई कार्यक्रम बनाएं । ग्राज तो कोई समस्या हल नहीं हो रहो है। एक समस्या हल होने को बजाए दिसवों समस्याएं पैदा हो रही है और यह कह देना कि यह तो इन्दिरा जो लोगों के अंदर भावना उमार रही है, इनसे बढ़ कर एक वेतको बात ग्रीर मर्बनापणं बात ग्रीर कोई हो नहीं सकतो है। वह परिस्थिति है जो उमार रही है लोगों को, वे जुज्जात हैं जो ग्रापने उनारे थे--वह ग्रापके सामने ग्रा रहे हैं। गांबी जो ने स्पष्ट कहा था कि अगर ऐसी सरकार जो दृष्ट सरकार है, जो लोगों की भावनाओं को पर्वाह नहीं करती, तो लोगी को पूरा अधिकार है दो रास्ते चाने का--एक रास्ता हिमा का रास्ता है, दूसरा रास्ता म्राहिसा का रास्ता है। लेकिन हिसा के रास्ते वे सनस्याएं सुजजेगी नहीं बल्कि लोग वर्बाद हो जाएं। एक अहिंसा का रास्ता है जिसमें सनस्याएं सूतज्ञ सकती है। ग्राज सरकार की ग्राती सरकारों के ऊतर काव नहीं है, प्रादेशिक सरकारों पर काब नहीं है इतीलिए प्रवान मंत्री मोरारजी भाई देसाई कहते है, सलाह देते हैं हरिजनों को कि तुम सत्याग्रह करो और सत्यावह करके अपने अधिकार को मांग करो । यह मैं समझता हं बहत ही ग्रच्छी बात मोरारजी भाई ने कही है। जब कांस्टीट्यमन बन रहा था तो डा० ग्रम्बेडकर ने यह बात कही थी कि पालियामेंटरी डेनोकेसो के भीतर सत्याग्रह का कोई स्थान

नहीं है। लेकिन मोरारजी भाई ने आज उस चोज को मिटाया और कहा कि सत्याग्रह को स्वान है चीर चार आपकी मांगें पूरी नहीं होंतो, आरके ऊतर जुन्म बंद नहीं होते, तो चारको पूरा खिकार है आप सत्याग्रह करें।

तो प्रयान मंत्री के इप वक्तब्य के बाद धार मन हों में, विधाविशों में, महिलाओं में, हरिजाों में, दलिए बार्ग में यह भावता उजी है कि अपने अधिकारों की मांग करने के िये हम सत्मायह करते हैं तो आप मेहर-बानो कर के सोवें उनका इनाज लाठी नहीं है उत्तम इनाज मोत्री नहीं है, उत्तम इनाज बनातकार नहीं है, उनका इनाज करन नहीं है। उत्तका इनाज है, उनकी समस्यायों को घान से सुर्गे, उनको समस्याओं को हल करों का प्रध्यन करें ग्रीर इन प्रमत्न में जहां कारी पार्टी ने पड़ले कड़ा था, रवनात्मक सहगोत, वह आपको देने को तैगर है, तो उत्ता अर्थ यही था कि उन समस्याओं को स्तताने में, उन बनियादी समस्यायों की सुरतारे वें अगर अग्र सहयोग लेगा चाहते है तिरोबो दनों का, तो प्रवान मंत्री को खानकी सहयोग देने को तैयार है; आप बैंडे तो। लिकिन आप बैठों को तैगर नहीं है। आप ग्राने तरोहे से सारे काम करना चाहते है, बड़ी करनोतिक उरायों से । जिस तरह से एक पार्तिगानेंद्री डेनोकेसो चला करती है उत तरों हे से ग्राप उस चीज को क्या हल करना चाहते है ? मैं आपसे कहना चाहता हं कि श्रामको केवल उम्बोदों पर काब नहीं मितेगा । आप भटको जा रहे है उस रास्ते से । न आप जनता का दुब दूर कर सकते हैं न बाने को स्वाबी बना सकते है, न सबहराखीं को हन कर सहते है न्यों कि एह भी समस्या इन देश में, आपके 11 महीने के शासन के भो र, हन नहीं हुई। ग्राप कहते है कि ग्रापते इंडिविज्यल फोडम लोगों को दिला दी। ब्रापको याद है, उत्तर प्रदेश में 9500 ब्रादिमयों को ब्रापने गिरफ्तार किया इस

बात के लिए कि इन्दिरा गांधी की गिरफ्तारी पर प्रोटेस्ट कर रहे थे । भ्रापने विहार में 10,000 ब्रादिमयों को गिरफ्तार किया क्योंकि हरिजनों के ऊर ग्रत्याचारों का विरोध कर रहे थे। आप ने मध्य प्रदेश में और दूसरी जाह तमाम लोगों को इंडिविजयल फोडम मांगने पर गिरफ्तार किया और उन को जेतों में बंद किया । तो यह तरीका नहीं है जो हों गांधी जी ने बताया था। जब तक हम उन के बताबे रास्ते पर नहीं चलेंगे इस देश का कल्याण नहीं होगा । अगर आप पालियामेंटरी डेमोकेनो के धपने विचार से उस रास्ते को छोड़ना चाहते है, अगर आप गांधी जो के बताये रास्ते पर नहीं चलना चाहते है तो याद रिखये इस देश में जैसा कि मोरारजो भाई ने भी कहा, यहां की जनता सत्याग्रह कर के श्रत्याचारों को रोक सकती है, बलबे को रोक सकतो है, ग्रौर गांधी जी ने भी ग्रागाह किया था कि बलवा रास्ता नहीं है, हिंदा रास्ता नहीं है समस्याओं को हल करते का, लेकिन लोगों को अपनी समस्याएँ हल करनी है और वह ग्रानी समस्याओं के हल होने के लिये प्राखिर कब तक प्रतीक्षा करें। उन के लिने ग्राप को जवाव देना होगा, सरकार को जवाब देना होगा, विरोधी दल को जवाव देना होगा, समाज की जवाब देना होगा ग्रीर देश को ग्रात्मा को जवाब देना होगा। इनलिये मेरा विनम्य निवेदन है कि हम इन बातों पर हम गंमीरता के साथ विवार करें और गंभीरता के साथ विवार कर है कोई निराक्त्य निकालें, कंस्ट्रेक्टिव निराकरण निकालें तभी इस देश का कल्याण हो सकता है। धन्यवाद।

SHRI U. R. KRISHNAN (Tamil Nadu): Mr. Deputy Chairman, Sir, it gives me great pleasure to participate in this debate on the Motion of Thanks on the President's Address. I am very g^d that the present Government has outlined its policies and the steps they are going to take to implement the promises they had made before coming

tShri U. R. Krishnan]

to power. But I have to say that in so many respects, the President's Address has not mentioned some of the burning problems. Not a single whisper has been made about the Centre-State relations. The House as well as the present Government knows that there are going to be so many confe. rences throughout the States on the Centre-State relations. The present Government is also aware that the States are demanding more powers and greater autonomy—and expressly the Southern States are making a demand for more powers in respect of States so that they could function efficiently in a federal structure. It is quite welcome to have more powers given to the States which are the federating units. Only if the States have more powers and sound financial status, the Central Government can function very efficiently.

I have to thank the Prime Minister and other Ministers who visited Tamil Nadu immediately after the cyclone havoc for the immediate help that they have rendered to the victims. Even though the amount of compensation given to Tamil Nadu is very small, we are thankful to the Government for the timely help. The Central Government is also well aware that the Tamil Nadu Government has asked for more and I hope that they will render more help to Tamil

Regarding prohibition, I am very proud to say that only in two States in the entire country, there is total prohibition—one is Tamil Nadu and the other is Gujarat from where the Prime Minister hails. However, Tamil Nadu is losing more than 145 crores Per annum. There were many requests from the people of Tamil Nadu to compensate the State for this financial loss and I hope the present Government will take that fact into account and give some assistance to the Government of Tamil Nadu.

About the unemployment problem, the present Government have not clearly stated what steps they are go

ing to take. The House is well aware that this is a burning problem among the educated youth. I would like to mention one fact before this House. Immediately after the power of attestation of passports was given to the Members of Parliament, I used to get 20 to 30 passports for attestation daily —and that too from the educated youth who are in search of jobs. If this trend goes on, our educated youth will be going abroad in large numbers and we will have to face, after twenty or thirty years, the .same problem as we are facing in the case of Indians in Sri Lanka, Burma and other countries. After 20 to 30 years, it will be a great problem for us to rehabilitate them, and in this respect also I think the Government will give due consideration.

As regards the educational programme, I would like to express that already the Government of Tamil Nadu has taken steps and are going to implement it to suit the present .situation.

Regarding family planning the Government has to be more responsive in implementing their scheme to see that the goal is achieved within a limited time.

On thing which is silent in the President's Addr&ss is the language problem. Everybody knows that unless the language problem is solved within a specific and within a limited time it may strain relations between the Centre and the States. Our Government should try to solve the language problem so as not to impose Hindi on non-Hindi States.

Regarding the industrial policy, I am very proud that the Tamil Nadu Government has succeeded in bringing its industry to the comparable standards obtaining elsewhere. It is following the policy laid down by the Central Government. Even in the Budget submitted last week the Tamil Nadu Government has given importance to rural based industries and small scale industries.

I have also to congratulate the Government for appointing the senior, most Judge of the Supreme Court as

the Chief Justice of India. The President's Address has mentioned the appointment of several Commissions and the action being taken by them. But I am sorry to say that in this direction there is no mention about the the Sarkaria Commission against the former Chief Minister of Tamil Nadu. There was a mass discontent among the people of Tamil Nadu for delaying to take actions against former Chief Minister of Tamil Nadu regarding Sarkaria Commission's report. We have one of the eminent lawyer of India as our Law Minister and he can properly guide the government to take immediate action. With these words I canclude my speech.

SHRI K. K. MADHAVAN: Mr. Deputy Chairman, I thank you very much for calling me. I would not waste your valuable time by way of introduction. Sir, what surprised me, I should say at the very beginning, is a report which says that while addressing the Joint session of the two Ho'ises, the President was compelled to make a commitment that next year he would speak in Hindi. It is said that he said this as a matter of compromise—I do not know whether he was intimidated—and spoke a few words in broken Hindi. This is quite surprising to me. I hail from the State of Kerala where Hindi is being taught for the last 30 years as a compulsory language from the 5th standard. Every student from the 5th standard onwards know.i a little bit of Hindi. That is the position. We are not hostile to Hindi. Hindi is acceptable to us. But this kind of bigotism on the part of the so-called pro-Hindi speaking people produces counteraction from the other side. Sir, it is these people who have compelled some peo. pie in some areas of South to turn against the lingua franca. This may be taken as a word of caution.

I do not want to go into the President's Address nor the election manifesto of the Janata Party nor the Economic Polirv Statement of that Party. Ac, a matter of fact, Mr. Advani himself had forgotten his promise to the Members of this House made last year

that every Member of this House will be supplied with a copy of the election manifesto of the Janata Party. When I reminded him a couple of days back, he was kind enough to give me a copy. I had my press clipping all right with me but that was not complete. Going through the Janata Party election manifesto, I want to say that I am now speaking on the *post-mortem* speech of that manifesto because Mr. Advani himself has forgotten the manifesto.

There are certain things said about the Scheduled Castes and Scheduled Tribes. I want to pinpointedly draw the attention of this hon. House to certain problems that have been rais ed not from this side but from the rul ing party side in their election mani festo. Though some of them have been reiterated in the Economic Poli cy Statement, some have been omit ted in the Economic Policy State ment. That is the trick of the trade. The election manifesto mentions cer tain things and the Economic Policy Statement mentions certain thing3 The election manifesto says that they will abolish private property. Haa anything been done or there any indication that something will be done in that direction? I am not disappointed because I know what exactly the Janata Party is and what exactly was the inspiration that cata-pulated the Janata Party into power. They have their belief in everything mediaeval and if mediaevalism is the guiding spirit behind the Janata Party, there need not be any surprise. Unfortunately, when the Prime Minis, ter broadcast his first speech over the radio, he mentioned that he still believes in the trusteeship theory of Mahatma Gandhi. It was an honest statement. But what does it mean? Trusteeship in respect of capitalism means leaving the workers to the tender mercies of the capitalists. Trusteeship in term's of land means leaving the agricultural labourers to the tender mercies of the kulaks and landlords. Nothing more than that. Mahatma Gandhi had said so many things and had written so many things

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but to tvy to reconcile all those things you will find very difficult. Anyway, I do not want to enter into that controversy.

I am coming back to the election manifesto. What they have promised is this:—

"Landlordism will be abolished. Surplus lands and other reclaimed lands will be distributed among the landless, particularly Harijan3 and • Adlvasis. They will also be provided the wherewithal effectively to cultivate their holdings."

Something almost near to that has been said in the Economic Policy Stateme.it also. Then they have said something about casteism, untoucha-bility and all that. About the property right they have mentioned at page 10 of the Manifesto: "In order to remove this specious alibi once and for all, the Janata Party will move to delete property from the fundamental rights chapter of the Constitution, leaving it as an ordinary statutory right like any other which maybe enforced in a eourt of law." Here is a glaring contradiction in the promise made saying that they will take away the right to property from the Fundamental Rights, place it in the Statute Book so that it will be enforceable in a court of law. That is the strangest contradiction. Regarding the property right declaration made by this Government, this is a contradiction, I may be permitted to say.

Then, about ths Scheduled Castes, untouchability and all that, something has been said in the Janata Party's Election Manifesto at page 22: "The stigma of untouchability must be effaced through legal and educational measurp.s—T emphasise, "le^al and educational measures"—and by social action"—I underline "social action" twice. 'The carrying of head loads for scavenging will be banned and alternative facilities provided. The Party

will formulate a special programme within the framework of the Five Year Plans-it has yet to come-for the substantial advancement of the scheduled castes and tribes and other backward classes and will provide adequate funds for the purpose. Special machinery will be set up to implement the programme and assure fulfilment of the relevant constitutional guarantees." Then there is a very important sentence which follows. It reads: "Caste distinctions must be ended." But, have they ended the distinctions? Have they made an honest attempt, at least a beginning, towards that end? I hear only of so many Dwivedis, Chaturvedis, Desais, Vermas and all sorts of people. But I do not find an ordinary Indian here. Are you prepared to delete your caste tail from your names? This is an honest appeal in the interest of the country, in the interest of longevity of the nation.

Then the tribal interests have also been referred to in the Manifesto. It is stated: "The land and forest rights of the scheduled tribes will be safeguarded. Forest policies should not be formulated or implemented at the cost of the adivasis. Nor should forest contractors be permitted to exploit these simple people. Forest villages should be converted into revenue villages." I do not know what is the purpose of this conversion to revenue village, "Tribal cultures are part of India's varied heritage and shall be given due protection and every encouragement."

I do not want to read something from the Statement on Economic Policy. All I want to say is this. In the Economic Policy Statement what is stated in para 39 is: "Quality of Human Factor". What is this "human factor"? Towards the close of the para it is stated; "This quality depends upon historical and cultural factors, social environment, quality of health and education as also the kind of leadership provided by the Government." What is the type of leadership provided by the Government?

The leadership provided by the Government is nothing but atrocities on Harijans. Now para 40 of the Janata Party 'Statement on Economic Policy' Bays:

"Needs of Change in Mental Attitude

The Janata Party will work for a change in such of the values, attitudes and motivations of our people as stand in the way of economic development. Large sections of our society lack the urge to improve their economic condition by their own efforts."

Now I come to the most vital thing. I am sorry I have wasted a lot of time. What are the things that have happened? I read this from the "Times of India" dated January 16:

"Mass rape, arson in Bihar village."

This is about the atrocity committed on the Adivasis of a village called Jamatara, an obscure hamlet 6 km, from Dumka in Bihar.

Earlier we had heard so much about Belchi. But earlier than that there were other incidents. Here are numerous press cuttings which speak in volumes of the atrocities on the Harijans soon after this Government came to power. That is the most significant factor. The time factor is most significant. I want to refer to the recent episode at Varanasi on January 24. Our revered leader, Shri Jagjivan Ram unveiled the statue of no less a person than Dr. Sampoornanand who did not believe in caste, who did not observe or any o'f the unholy things, and when the nation was getting ready for the celebration of the Republic Day, the statue was washed by certain people. I do not know who they were. The Government may say that they were from the other side, but some other people may say that they were instigated from the top of the Government. I do not want to apportion the blame on any body. But the real fact is that conditions have been created in this country during

the last one year or 11 months wherein these happenings have taken place. That is the most important fact to be looked into.

The other day, the Prime Minister was saying that he was prepared to take up the cause of the Harijans and that he was prepared to join them even in a satyagraha. I appreciate his intentions, honest intentions and *bona-fides* but it is necessary on the part of the Prime Minister of a country like this to say that he will go in for satyagraha rather than implement the law. You should implement the laws in favour of the down-trodden people of the country. I am speaking not for me alone but for the crores of the people inhabiting this country with a '.leritage of their own.

Thank you.

श्री महेन्द्र मोहन मिश्र (बिहार) : श्रीमन्, ग्राज तीन दिनों से राष्ट्रपति के ग्रिभाषण पर सदन में वाद-विवाद चल रहा है । बहुत से हमारे सदस्यगणों ने राष्ट्रपति के ग्रिभाषण में जिन मुहों की चर्चा ग्रिभाषण में नहीं हुई है उन पर श्रच्छी बहस की है श्रीर ग्रापके माध्यम से राष्ट्रपति जी का ध्यान उन मुहों पर श्राक्षित करने की को जिल की है । मैं यह कहना चाहुंगा कि एक दो मुहें जो देश की जटिल समस्याएं हैं उन पर राष्ट्रपति जी का ध्यान गर्भीरतापूर्वक नहीं गया है ।

यद्यपि राष्ट्रपति के अभिभाषण में प्रखण्ड 13 में किसानों की समस्याओं के सिलसिले में सरसरी तौर पर कुछ इशारा किया गया है, लेकिन पूरे अभिभाषण को पढ़ने के बाद ऐसा लगता है कि किसानों की जिन समस्याओं को लेकर जनता पार्टी सत्ता में ग्राई, उस करल इकनोमी की तरफ, जिस पर हमारे देश की 80 प्रतिशत जनता निर्मर करती है, बहुत कम ध्यान दिया गया है। राष्ट्रपति के अभिभाषण को पढ़ने के बाद कोई ठोस दिशा-निर्देशन किसानों की समस्याओं को हल करने के बारे में है, ऐसा मेरी समझ

[श्री महेन्द्र मीहन मिश्र]

में नहीं ग्राता । श्रीमन हमारे सामने सवाल यह है कि सरकार का किसानों की समस्याओं को हल करने के लिये नजरिया क्या है। ग्राप श्रीमन, देखेंगे कि अगर एक छोटे से कारखाने में भी लेबर टबल हो जाय, श्रायिक परेशानी हो जाय, विजली मुहैया करने में कमी हो जाय तो सरकार के सारे विभाग के लोग. बिजली विभाग के लोग तथा अन्य लोग इस तरह से तत्पर हो जाते हैं, ताकि वह कारखाना बन्द न हो। परन्त इस तरह की नीति हमारे 80 प्रतिशत लोगों का जिससे संबंध है. उनके जीवन यापन का संबंध है, उनके साथ नहीं है। चाहे खेत का मालिक हो, चाहे मजदर हो, खेत में काम करने वाले 80 प्रतिशत लोग है, वह उपेक्षित है। प्रधान मंत्री महोदय हमेशा चर्चा करते हैं कि देश में उन 80 प्रतिशत लोगों के लिये कोई ठोस कार्यत्रम रखा गया, जिनका जीवन खेती पर ग्राश्रित है । उनकी जो समस्यायें हैं, उन समस्याओं को दूर करने के लिए जिस तरह से उद्योगों में ग्रधिनियम बनाकर समस्याओं का निदान किया गवा है, ऐसा उन लोगों के लिये नहीं किया गया है। उद्योगों की सारी समस्याओं का निदान करके उद्योगों की रक्षा करते हैं। लेकिन किसान भाइयों की ग्रोर कोई भी नजर नहीं डालता। ग्रभी हाल ही में एक महीने पूर्व हमारे गृह मंत्री की जन्म-तिथि पर एक किसान रैली का ब्रायोजन हुआ तो उस समय हम लोगों को एक ग्राशा जगी थी कि किसान, जिनकी संख्या 80 प्रतिशत है ग्रीर जो खेती में लगा है, उनकी समस्याओं के लिये हमारे गृह मंत्री जागरूक होंगे। लेकिन राष्ट्रपति महोदय के अभिभाषण के बाद ऐसा लगता है कि वह रैली कुछ व्यक्तिगत स्वार्थ की पृति के लिये बी, न कि किसानों की समस्याओं के समाधान के लिये। ग्राप ग्रगर देखें कि हमारे जो किसान है, अगर वह 6 महीने हड़ताल कर दें तो हमारी जितनी भी योजनायें हैं वे सब खत्म हो जायेंगी, लोग भूखो मर जायेंगे। उन लोगों की तरफ

सरकार का ध्यान नहीं जाता है। उनकी समस्या बीज की है, उनकी समस्या मार्केटिंग की है, उनकी समस्या पानी को म हैया करने की है, उनकी समस्या विजली की है, उनकी समस्या लैंड सरचार्ज की है। ये समस्यायें उनके सामने हैं। उनके पास कोई फाइनेंशियल एजेंसीज नहीं है, जिस तरह की उद्योगों के पास हैं। पिछली सरकार ने बैंकों का राष्टीय-करण किया। उसका मुख्य महा यह था कि देहातों में उनको ऋण की स्विधायें प्राप्त होंगी । इन्फ्रास्ट्रक्चर पिछली सरकार ने हमारे सामने रखा था, ताकि किसानों की समस्याओं का निदान हो । सरकार से हमें उम्मीद थी उसका रवैया किसानों की तरफ उदार होगा लेकिन श्रीमन, हम देखते हैं कि इस तरह का रवैया सरकार का नहीं हुआ है। श्रीमन, मैं आपके माध्यम से चाहंगा प्रधान मंत्री जी भी इस समय यहां भौजद हैं, जब भी हमारी योजनायें वनें तो उसमें इस तरह के प्रावधान रखे जाने ताकि हमारे किसानों को ज्यादा से ज्यादा राहत मिल सके ।

श्रीमन्, ग्रब मैं दूसरी समस्या की धोर इशारा करना चाहंगा । ग्रौर वह है कानृत ग्रीर व्यवस्था की स्थिति । इस सदन के बहुत से माननीय सदस्यों ने इसकी चर्चा की है। इस सम्बन्ध में मैं इतना ही कहना चाहता हं कि आप कहीं पर भी जाकर देखें और स्तें कि लोगों की भावनायें क्या हैं। कोई भी व्यक्ति श्रपने को सेफ महसूस नहीं करता है। चोरी की घटनायें बढ़ रही है। मेरे दिल्ली के निवास पर इस महीने के 11-12 की रात को चोरी हो गयी। यह स्थिति है। लॉ एंड ग्रार्डर की यह हालत है, यह तमाम देश में है। हमारे प्रधान मंत्री जी बहत जागरूक हैं। वे चाहते भी हैं, हम लोगों को उम्मीद भी है। उनकी नीति भी रही है लेकिन कुछ कटिन समस्याओं के बीच वे पड़े हैं जिससे नहीं हो पा रहा है। इसी तरह मैं शिक्षित बेरोजगारी के संबंध में दो-चार शब्द कहना

चाहता हं। दुर्भाग्यवश राष्ट्रपति के ग्रभिभाषण में शिक्षित बेरोजगारी को दूर करने की कोई चर्चा नहीं है। उस सिलसिले में यह देखा गया है कि हमारे जो पब्लिक सैक्टर हैं, चाहे प्राइबेट सेक्टर हों सुन्दर मैनेजमेंट की यहां पर कमी है। हमारे हिन्दुस्तान में बहुत से ऐसे केन्द्र हैं जहां से हर साल काफी लडके शिक्षित होकर टेक्निकल नो-हाऊ लेकर निकलते हैं लेकिन दर्भाग्यवश बहुत से प्रान्तों में पढ़िलक सैक्टर ग्रंडरटेकिंग्स हैं वहां पर उन लोगों का समावेश नहीं होता । मेरा यह निजी अनुभव है बिहार में भी हमने देखा कि हाल ही में दो-चार वर्ष पूर्व एक संस्था खोली गई जिसमें मास्टर ग्राफ बिजनेस एडमिनिस्टेशन की पढ़ाई होती है। हर साल 125 लड़के वहां से निकलते हैं। उस प्रांत में भी पब्लिक सैक्टर ग्रंडरटेकिंग्स में 30-32 को नियक्त करने नी गुंजाइश होती है। मैं प्रधान मंत्री जी का घ्यान खास कर इन मददों की श्रोर आकर्षित करना चाहता हं। आई० ए० एस० और माई० पी० एस० जैसे माल इंडिया केडर हैं उसी तरह मेनेजमेंट का भी एक ग्राल इंडिया कैडर हो ताकि मैनेजमेंट के शिक्षित लोग इस काडर में आ सकें और ग्रधिक से ग्रधिक लोगों का पब्लिक सेक्टर ग्रंडरटेकिंग्स में समावेश हो सके।

दसरी बात ग्रांतरिक सुरक्षा ग्रधिनियम-के संबंध में काफी चर्चा की गई है। श्रभी बिहार में एक गुंडा एक्ट लाया गया है जिसके ग्रन्तर्गत कलेक्टर ग्रीर कमिश्नर का निर्णय फाइनल निर्णय माना जाएगा और उसके बाद किसी सिविल कोर्ट में उसको चैलेंज नहीं किया जा सकता उसके पीछे एक नारा दिया जा रहा है कि देश में अराजकता है इससे बचने के लिए यह एक्ट लाया गया है हमारे राष्ट्रपति जी ने भी इसकी चर्चा की है। देश में ग्रराजकता हो, हम यह विल्कुल नहीं चाहते। हम अहिंसा के पूजारी हैं हम नहीं चाहते देश में हिंसा का वातावरण हो, हम लोग इसमें विश्वास नहीं करते। लेकिन आज जो,

एक बुनियादी अधिकार है कि हर एक अपनी मांगों को रख सके, हिसा का रूप दिया जाये इसको अराजकता का रूप दिया तो मैं समझता हं कि यह बात वही होगी जो कभी-कभी हन लोगों पर ग्रारोप लगाया जाता था । जनता पार्टी की घोषणाएं हमेशा घोषणाएं ही रहेंगी। वे यह कहते थे जब हम शासन में ग्राएंगे, इन मुद्दों को हटा लेंगे लेकिन ग्राज करीब एक साल हो रहा है। इन मुद्दों को हटाने की बात तो दूर रही । ग्राज किमिनल प्रोसिजर कोड में प्रिवेंटिव डिटेंशन एक्ट के ग्रधि-नियमों को जोड़ा जा रहा है। हर स्टैट की स्विधा देने जा रहे हैं कि हर एक स्टेट अपने ग्रपने राज्य में मिनी मीसा बना कर के इस तरह का प्रावधान कर सकते हैं। इसलिए जो राष्ट्रपति जी ने कहा ग्रांतरिक सुरक्षा कानन का रिब्य कर के खत्म किया, मैं समझता हं कि यह बात सही नहीं है। इसी तरह हमारे जो सरकारी कर्मचारी हैं। उन लोगों का मोलिक ग्रधिकार है कि वे ग्रपनी मांगों के लिए शांतिपुर्वक सत्याग्रह करें। ग्रगर करते हैं तो उन पर बैन लगाया जाता है। उनको भी ग्रपनी बीज को सरकार के समक्ष रखने की गंजाइश नहीं है, ग्रधिकार नहीं है। इस तरह की व्यवस्था हो रही है। इन्हीं शब्दों के साथ मैं ग्रापका धन्यवाद देता हूं।

SHRIMATI PURABI MUKHOPA-DHYAY (West Bengal): Mr. Deputy Chairman, as I come from Bengal, I will start with some aspects of the present situation there and in that process I will draw the attention of the Prime Minister to certain developments because this Government also comes into the picture.

The Government, before it came to power, started with killings. Those incidents I narrated in this very House to the Prime Minister. But,

[Shrimati Purabi Mukhopadhyay] the election dates weue announced and so I do not think anything was possible for him to do about it. Then the CPM came to power. They declared that the mistakes they committed in 1969, 1970 and 1971 would not be repeated and they would just carry on the administration for the welfare of the people and not from a partisan point of view. They started well and we from our Party, as we stated in the Parliament, said in the State Assembly that we would extend our co-operation to whatever do for the good of the people, bu: oppose and oppose tooth and nail anything that would be detrimental to the interests of the people. So, with that assurance from our side and from the side of the other opposition Parties they started functioning.

Then the time came for the cultivation season. We found that the people, mainly the share-croppers who had received land during the Congress regime because they were landless labour, were one by one deprived of their lands. This was done both by the Janata Party members as well as the members of the CPM. The Janata Party did it because they thought that they would get protection from the Centre. The CPM did it to satisfy the hunger of those sharecroppers and marginal farmers who belonged to their cadre. There were killings, arson, etc. in many places. We drew the attention of the people towards this. As the PCC President, 1 personally took a deputation to the Chief Minister and handed over 150 cases with instances where the lowest of the low in the rung of the social structure, the landless, the Scheduled Castes and Harijans were being deprived of their land, and the killings that took place. The Chief Minister came to the Assembly and on the floor of the Assembly he said: 'Yes. there are killings on the paddy fields but not by my Party. If my Party 13 involved, the victims was not the Congress.' It was very funny. The vitvtim was not the Congress,

but the killing was there. He admits himself. And gradually it went on. But they gave a caution to the Party cadres to go slow. Their strategy was that they did not put up the red banners and they did not clock themselves round their necks as they did last time. But internally, their Party cadres started forcibly taking away the lands and also killings.

I will give a recent example of some gruesome murders that took place. There is a tea garden called the Shambiang Garden in Darjeeling district, Kanngpong' Sub-Division, Sara Padan Police Station. 5,000 feet above sea level. It is a small garden. The CPM workers thought that they could hold everything and they started forcibly occupying the Union offices.

They occupied the union offices and other places belonging to the Congress Party. Similarly, in Shambiang, where the Congress is having a very strong Union, in this small garden, they first started intimidating the members of that Union and they wanted to take over the Union. It is a very old Union held by the Congress. They had a rehearsal on the 20th January. Some CPI(M) workers came and mercilessly beat up two people working there and threatened the other saying that the next day they would come and kill the whole batch. On the 25th January, our trade union leaders, numbering five went to the police station at Gorupatan at 7 o'clock in the morning and they entered a case in the diary-I can give you the diary number also— and told the police that they had been threatened and that their lives were in danger and asked them to give them protection. That was their plea. At 11 o'clock, after they came back, only an Assistant Inspector of Police in civil dresshe did not have even the police dress on him; he was not in his uniform— came to visit the garden with only one constable with a bamboo stick in his hands, and he called the trade union people and told them: "Go and

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join your duty". Having been persuaded. 23 people came and they said: "How can you protect us? You have ccue all alone. You don't have your own uniform. How can you, protect us when they come and murder us?" He said: "I am a Government offieer. Don't you .see? Rest assured. I am saying this". At 11 o'clock, when they were still arguing and when the police officer was persuading them to go and start the work thi.'re, they found that about 200 CFI (M) workers, armed with all kinds of weap ms they could lay their hands upon, like spears, bows and arrows, small daggers and whatever they could have, with festoons and banners, w ;re coming towards the garden. Then the labourers said: "How can you save us? Look: They are coming.". The officer said: "All light. Let me see.". But, as soon as these people reached that place, this officer fled because he did not know how to protect himself, not to speak of protecting others. Then these people came and surrounded the garden. So, for fear of danger to their lives, these labourers entered the factory and closed the doors and the windows and took shelter there in the factory. When these 200 people came, they tried to set the building or lire. But they could not. Then they tried to break open the windows and hack open the doors and entered the room by jumping into the tuilding from the roof and, Sir, one by one, they butchered six person[^] in that room and mercilessly beat up the other persons. So, on the spot, nix persons were killed. The other injured persons are in the hospital. Then, there was a drier, a drying machine. The function of the drier machine is to dry the leaves and after the leaves are dried, they make the tea dust or dust tea. So, when they were tired of killing, they put one person inside that machine and put the machine on. The result was that that person was smashed, his body was smashed. Another 17-year old boy, was put inside that machine Because he was a little bit heavy, his

two legs were outside and they could not crush his whole body. But he was injured and he is still lying in the hospital in a very precarious condition.

For hours and hours-for about four hours-they went on doing it. Three of the five persons who went to the police station were killed on the spot. Three of the sons of the trade union leader were killed inside the factory. The bodies of two other sons had been found later on. So, when this gruesome news came to us, we sent a team of MLAs. Five Congress members went there. They took all the evidences. They went on the spot and came back. Shri K. P. Chhetri an elected Member of Lok Sabha from that constituency, also went there. He also investigated the whole thing. Similarly the local MLA belonging to my party, Mr. Davan Nargolwala, also went there. I sent a telegram to the Prime Minister seeking an interview. Then he was due to visit West Bengal with in a few days of this incident. I asked the Chief Minister of West Bengal three things on behalf of my party: One, an inquiry commission headed by a person of the Judiciary; two, compensation for the lives lost; and three, opening of the tea garden immediately and make all other arrangements. No person was arrested for five days. Then we started protesting. They just went there and arrested about 13 persons. But the main persons who were responsible for this gruesome murder are still at large. They went scot free what prevented the Prime Minister from seeing us, I do not know. On another occasion, I sent a telegram to him, seeking an interview on the Farraka issue. His office was prompt. The next day I got a reply giving us the date and time. This time I also expected that when this gruesome murder took place, as the Prime Minister he should know what is happening within India. May be, West Bengal is a State run by the State Government. I am not raising the whole question of law and order situation in West Bengal, because I do not want this Go[Shrvmati Purabi Mukhopadhyay]

vernment to come up with an excuse a plea, of escaping the whole thing by saying that law and order situation is a State subject. We are sorry, we cannot do anything. I gave specific instances of this gruesome murder of the tea labourers and sought an interview. When I did not get any reply, I rang up the Chief Secretary to know if they had received any thing and to check up whether it has been misplaced. The Chief Secretary, after enquiry told me: Sorry Madam, there has not been any instruction. Now, what is happening in this country? I want to know this. There has been no word of precaution or cautioning the State Government by the Government of India. The Government of West Bengal concedes our demand of payment of compensation, if live.3 can be compensated. However, that was one of our demands. But what about a proper inquiry? So many inquiry commissions are going on in this country. Encouraged by this silence by the Government of India, only the other day in my own district there has been a gruesome murder of a share cropper. I have brought a photo along with a mass petition which I will submit to you. This is what is happening. In the name of the Union Government they think that it is beyond their jurisdiction and that they must have good relationship with each State Government. Yes, let the Government have good relationship with each State Government, because otherwise they lose the character of Union Government. But in what mannei? Can't they assert their rights? Can't they assert their authority? Can't they even tell the Chief Minister to institute an inquiry? Is it an interference in the working of the State Government?

5 P.M.

I do not understand this. Sir, you know that I also had the privilege of sitting in the Treasury Benches in

my S> rte continuously from 1952 to 1967. When I speak about this, I kno^r the jurisdictinon of the Government of a State and the Government of India. Repressions are going on. Atrocities on Havijans and the weaker sections are going on. Now, they can always escape by saying that it is the State Government which is responsible for law and order. Side by side, there is the demand from the Government of West Bengal which took the initiative for asking for more powers for the State Governments. Walls of lanes, by lanes and the main road are full with the slogans:'Give more powers to the State. Central Government does not have to enjoy so much power. We also know what are the powers that the State Government enjoys and what are the powers that the Govern-of India enjoys. When they are considering the Constitution of India, they may re-examine it. But that should not stand in the way of the development of the country and the States. Only one thing that the Government of India never gives to the State Governments is licensing policy of giving licenses and examining the question of licences. Only this much. Otherwise, the Railway cannot be handed over to the States. The Co-munications cannot be handed over to the State Governments. Military also cannot be handed over to the States. The Chief Secretary of the State Government has to write for the help of military if they want the miltary help. So, what is this slogan? What does it mean really? It is to divert the attention of the people from the main issues. Our party gave its election manifesto before they •stood for elections. Are they being implemented? Let the Government of India implement the manifesto given to the people before the elections by the Janata Party. Let the State Government implement the manifesto given to the people. This issue may be re-examined. I do not mind. During the time of Dr. fi. C. Roy beginning from 1950, 1951 and 1952 till the Government of West Bengal was in the hands! of Congress, we always

wanted larger share in each Finance Commission. Our memorandum carried only this point. Give us larger share. That is one thing that any State Go But to camou vernment can want. flage the whole thing in the name of powers to the State and to create bitter relationship between the Centre and the State is not a good thing for the people of India. Even then, we do not think that the Janata Party is speaking on the subject wih one voice. Some of the Ministers say: "Yes, it needs further study. It can be given." Some Ministers say: "No, no, you will make the Centre a weak Centre. They They have no direc have no policy. Even on that vital subject, we tions do not find the Janata Party and the Janata Party Government going in the same direction. (Time bell rings). In West Bengal and in other States, we want the Centre to be strong. We are not in power today. But we are the citizens of India. We want strong Centre. But it does not mean that no more powers can be given in the hands of the States and they will not re-examine the issue. When they are opening up chapters after chap ters of the Constitution, they can also examine this issue. But to avoid any vital problem will create more mis understanding in this country. Look at the results that are coming today from different States. Speaking for myself and mv colleagues. led by can say that we are not to one side one blow of wind and by another wave to the other side. We stand for certain principles. Whe ther we win or we lose, we stick to them. Sir, the Janata Party in every State is not a homogeneous party. The Janata Party Ministries speak in different voices. Sir, there is a Min ister of the Cabinet rank in the admits that Janata Government who he is responsible for so many sabo tage incidents in the Railways. He is still in the Cabinet. Why do you our children for playing with blame fish-plates? Well, you are harbour ing a Minister and I have no person al grudge against any Minister. But look at this. A person who is proud

to announce that he is responsible f^r ail this and his union is responsive for all this, is still sitting in the Minis try Sir......

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Where is the contradiction?

SHRIMATI PURABI MUKHO-PADHYAY: You have enough time to contradict me and contradict the people.

So, Sir, at that time, the waye was in favour of us. This time, in the Lok Sabha poll, the wave was in favour of the Janata Party. But their failure in implementing or even attempting to implement the policies will take this country to chaos and more chaos.

With this warning, Sir, I conclude my speech.

PRIME MINISTER (SHRI THE MORARJI R. DESAI): Mr. Deputy Chairman, Sir, I must apologise for my inability to remain present throughout the debate and have the benefit of hearing what the hon. Members said about the Presidential Address. Even so I was here during the last one hour and I heard a few hon. Members' views and criticism on the Presidential Address. I have also gone through the reports of what has been said so far. What hs3 been said now, I find,, is typical of the general criticism that has been made.

I will start with the criticism about the imposition of Hindi when it was said that the President should hot be compelled to read out the Address in Hindi. The President was not compelled and will, not be compelled. There is no question of compelling the President to speak in Hindi. If the President is able to speak in Hindi, then he will speak in Hindi. But that is not compulsion. And then again it is said that the President need not speak in Hindi. This would be going in the opposite direction. I do not

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know why this is said. But more than that, a fantastic statement has been that the -Government has been spending Rs. 100 crores every year on the propagation of Hindi. I do not understand from where the hon. Member got this figure. What is spent on the propagation of Hindi is Rs. 5.15 crores, one-twentieth of what was said. Out of that Rs. 2 crores are given to the States for this purpose and the rest is spent on the Central Translation Bureau,, the Official Language Committees, Hindi Sections of the Ministry of Education and expenditure on Hindi relating to Foreign Affairs and grants to non-official organisations. It will, therefore, be seen that there is no question of spending Rs. 100 crores on the propagation of Hindi. The policy Government is very clear, namely,, that there is no question of thrusting Hindi on anybody. But the fact is that the Constitution has recognised Hindi the official as language; at the same time, English is to continue" to be used until all the States accept That is the present position and that position is not sought to be changed. I have no doubt that the compulsion of patriotism itself will convince all States that it will be in the interests of the country to have the official language. It" is forgotten that English is not one of the languages in the Schedule. That also is very significant and I am not responsible for it. This was unanimous and all the founding fathers of the Constitution did this. It was done unanimously. Therefore, that significance must also be taken into account.

SHRI G. LAKSHMANAN (Tamil Nadu): Mr. Deputy Chairman, on a point of order,. Sir. The Prime Minister has said that there is a constitutional provision for the English to continue as far as the people require it or want it. At the moment there is no constitutional provision. I have only demanded that such a provision should be in our Constitution.

SHRI MORARJI R. DESAI: I never said that there is a constitutional provision to continue it as long as they demand it. This is the policy of the Government, I said. Therefore, that must be clearly understood and I am not going to make any constitutional provisions, as suggested. That is the policy. I d₀ not know why that is asked for.

SHRI G. LAKSHMANAN: The people of non-Hindi areas will require a constitutional provision and they shall have it if the unity of this country has to be achieved.

SHRI MORARJI R. DESAI: We shall not have it. Loud voice does not make a thing more emphatic. That must be understood. On the contrary, that shows loss of confidence and less of conviction.

Then,, much' was said about the Centre-State relations and a dialogue at the national level which has been started by the Chief Minister of West Bengal. What I have said and said as a result of experience that I have had for many years past is that the Constitution has been framed by the fathers of the Constitution in a very able, understanding manner considering the needs of the country as a whole and also the needs of the States. The division of powers between the two—I think, is very appropriate and these powers of the States will not be affected in any way. That is what I have caid very clearly. It is not that we want only the Centre to be strong and the States to be weak. No. We want both the Centre and the States to be strong. If the States are not strong, the Centre will not be strong. If the Centre is weak and not strong enough, this country will not be able to hold together.

SHRI P. RAMAMURTI (Tamil Nadu): Why not we have a dialogue on this question?

(Interruptions). SHRI MORARJI

R. DESAI: I am prepared to discuss with anybody who

wants to discuss with me. I have said it that I will discuss it with him too. But I am not going to call a conference and I am not going to attend a conference, let that be understood. That is not possible. Why should I? Because somebody wants a conference, that does not mean that I should attend that conference... (Interruptions) Now, that dialogue need not 'be started here. In any case, it is not necessary to do that. But I am only making myself clear in this matter. I am saying that I am prepared to discuss with whosoever wants to discuss it with me, not once but as many times as they want to discuss, so that either they get convinced or they convince me. This can go on. Until I am convinced, I cannot accept their stand. That is what I have been saying all the time.

SHRI BHUPESH GUPTA; I am very sorry that you are taking this attitude.

SHRI MORARJI R. DESAI: I am not saying I am sorry for what you said; I only say it is unfortunate.

SHRI P. RAMAMURTI: That is equally unfortunate.

SHRI MORARJI R. DESAI: Then the question comes of law and order about which it has been said that the law and order position has deteriorated and the deterioration is unprecedented. If they had said that the law and order position has not much improved, I would not have a quarrel with them, but when they say it has deteriorated,, I would say that this is only a political argument without any basis...

AN HON. MEMBER: No, no. That is not so

SHRI MORARJI R. DESAI: That can always be said, but at least I am also entitled to say what I say from facts and figures. It is said from the fact that there are more strikes and more of student trouble now. It is forgotten that in 1975-76, this was all bottled up and nobody could say

anything, and that bottling up had a reaction as soon as the freedom was restored. If is nobody's argument that the freedom should not be restored; it is nobody's argument that emergency should 'be there and we should govern through emergency only in order to keep law and order properly. That would be a disastrous attitude. Therefore,, there is no question of bringing in emergency like that for that purpose. The law and order position is being attended to and by and large, it is not worse than before. At least that is what the figures show. But what the more pertinent thing is, the Government was breaking the laws and doing all kinds of unlawful things before, during those two years, which is not now done by the Government at all. Not only that, but we are trying to see that if there is any wrong action on the part of the Government, we would immediately enquire into and take action. We are also improving the law and order position; but the Government of India has a very limited function in it. It is a State subject, and not a Central subject. Of course, when they refer to Delhi the Centre is certainly concerned with it. The Centre is also responsible for it. I cannot, therefore, say that that is not the Government of India's responsibility.

SHRI K. K. M.ADHAVAN: What about the States run by your own party?

SHRI MORARJI R. DESAI; After all, when they want the States to be independent, that is, to exercise their powers independently without interference from the Centre,, they want a double standard from me for the States which are governed by my party and for the States which are governed by other parties. Is that a democratic thing? Let my hon. friend think of his own State. What is happening there? Commissions have to be appointed there for what has been done, that is, the State of Kerala from where my hon. friend comes. Therefore, I see things like that and I am

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Motion of Thanks

not sitting in judgment either. I am only saying that law and order situation must go on improving. There will never be a day when no crime will be committed whatsoever. I do not think that can happen within living memory because human nature is not going to be perfect. We must go on reducing crime to the minimum and constantly go on doing that. This is the attempt which this Government is making. The working of the police has been so distorted and wrog that it takes time to improve it. It is not the fault of those who are there. It is the fault of what was done in the past. But now, that has got to be undone and changed and we are trying to do it. It cannot be made merely by force or by another law. It can be done only by proper education, by proper execution of laws and efficient working of the Government machinery as well as the co-operation of the people. That is how it has got to be achieved. I do feel that steps taken to that effect will show results gradually as the country will see.

Now, something was said about what was happening in West Bengal, about law and order. I cannot sit in judgment on that now, nor I am going to give any opinion about it, without going into all the facts and be convinced about it. But whenever instances come to my notice of a dis-order of some sort, I do bring it to the nofice of the Chief Ministers concerned and they also reply to me. I would not say that they do not reply to me. But they have different versions to make and, therefore, one has to go further into it. It is also a question of persuading them to see this viewpoint and not forcing them to do anything which I cannot do. Of course, if a condition arises in any State where it totally fails and there is anarchy, this Government certainly steps in. But it steps in only to see that the people have a new chance to have their own representatives elected again. Only for the purpose of elections, the Central Government will

interfere, but not for imposing President's Rule. That is the policy of this Government.

SHRIMATI PURABI MUKHOPADH-YAY: Mr. Deputy Chairman, may I interrupt the Prime Minister for a moment? We never suggested President's Rule. You might have got two versions. That is why we demanded an enquiry commission. The Prime Minister perhaps knows that in Assam and in the elections in the eastern region, the C.P.I. (M) and the Janata Party went together and the C.P.I.(M) assured that if they are elected, they will allow the Janata Party and help the Janata Party to form a Government. Is that one of the considerations for not instituting or asking for institution of an enquiry?

SHRI MORARJI R. DESAI: I do not understand what the hon. Member wants me to say about. In Assam* there has been~ho understanding between the C.P.I. (M) and the Janata Party.

SHRIMATI PURABI MUKHOPADH-YAY: I was there for a fortnight.

SHRI MORARJI R. DESAI: Therefore what? Among political parties, there may be some election adjustments. That does not mean that there is a coalition between the two or that there is an agreement between the two on everything. It does not mean that at all. In this case, there was no adjustment either. But in some States, there were.

SHRI P. RAMAMURTI: I would like to point out to the lady Member that as far as our Party is concerned, our party's declaration of support to the Janata Party to form a Government in case the need arises is a unilateral decision. It was a declaration made by us.

SHRIMATI PURABI MUKHOPADH-YAY: Sir, will you allow me to reply to the hon. Member?

SHRI MORARJI R. DESAI: I do not want my hon. friends to get into a discussion now. Otherwise, I will be left with little tiin_e to say what I have to say. Therefore,, I think, they should discus_s it amongst themselves. I do not want to get involved into it.

I do not think my hon. friends are novices in politics. They should not forget what they had done in the past. Let "them remember that. They need not tell me anything about it. About atrocities on Harijans, I hope and trust my hon. friends do not make it a party question.

AN HON. MEMBER: Nobody is making.

SHRI MORARJI R. DESAI: You muGt treat it as a national question and see that all these things stop as quickly as possible, wherever they are happening. I cannot say that atrocities have not taken place but ther_e are cases, may be between Harijans and Harijans and between AdivBsis and Adivasis, and still it is said as ^ atrocities are being committed by some other people. That also is not correct. Formerly these thi'ngs were not being given prominence, in the press for two years, but now, of course, it happens with great prominence. I do not object to that prominence being given to this but giving it a wrong angle is certainly dangerous. I would certainly like that this should be published properly so that we also know how we control the situation. Therefore, this publication is necessary. And I would like to see that we reach a day soon when no such thi'ng takes place and untouch-ability disappears entirely and becomes a thing of the past. We also want to see that the Adivasis and the weaker sections of the people

SHRI BHUPESH GUPTA: May I invite the attention of the people here that on the 24th of November in the Madhya Pradesh Assembly the Minister himself admitted that between March and November last year 105

Harijans were murdered in Madhya Pradesh?

SHRI MORARJI R. DESAI: I have already written to the Chief Minister about it and I have asked to know the facts. (Interruptions). Thousands? I do not know whether my hon. friend knows what thousands and hundreds mean. If this is the way the figures are to h_e given, who i_s going to believe them?

SHRI BHUPESH GUPTA: What about 105 murders in a few months?

SHRI MORARJI R. DESAI: I have already said that. If my hon, friend does not want to hear what can I do? I have aready said that I have written to the Chief Minister. As soon as I read it in the newspapers I wrote to the Chief Minister about this to know what facts are, so that I can say something about it. I have written to all the Chief Ministers. I am writing every time anything comes to my notice and I am trying to see that all those people who are concerned with these things are brought to book quickly and are properly dealt with, so that it becomes a deterrent to such incidents in future. But that is one aspect of the case. We have got to go further into it and also take measures to strengthen these people, so that it is not possible for others to do anything like that to them. That is also a direction in which we are taking steps. It is for that purpose that I have said that if Harijans are oppressed somewhere and they are going to de Satyagraha, I am prepared to strengthen them by joining it. That is, the meaning of it, not the meaning that I want to make some demonstration like that. The spirit of it ought to be understood, and if the hon. Member wants to criticize me for that purpose i have no quarrel and I have no objection to it.

Coming to the question of the Minorities Commission, it was said that it has no confidence of minorities. Does the hon. Member who spoke represent all the minorities or even his own minority? Who can claim that? And [Shri Morarji R. Desai]

what is the use of saying that it does not have the confidence of minorities? It has not yet begun its work. Before that if you say that, what is the meaning of it? Therefore, if that is the attitude taken up, then it will be very difficult for anybody to work properly, for such a Commission also to function properly. Therefore, I will beg to my friends to see that such criticism are not made only to throw some stones at us. They can throw as many stones against us but not agaittst the work that is being done for the people who want to be helped. The Minorities Commission has been put up very properly and the Chairman fa also an able person, well known. If they say that ho is a capitalist, he was also a socialist. Where is the question of being a capitalist? And I do not know whether some of my socialist friends or some of cny communist. friends are not connected with some of them. I know some of them are. Therefore, what is the use of saying capitalists one way and capitalists another way. That is not the right way of discussing anybody.

PROF. MADHU D AND A V ATE: There is a word of secularism and not socialism.

SHRI MORARJI R. DESAI: Then it is asked if we will Gtick to secularism. We will certainly. There is no ques. tion of not sticking to secularism. But secularism means respect for all religions. It does not mean want of spiritualism altogether, as the English definition says. It means respect for all religions. And I would go as far as to Gay that if somebody does not believe in religion and calls himself an atheist honestly, I would also have full respect for him. It is not a question that one should have respect for a person who believes as you believe. One should respect all beliefs. That is the spirit of India. It is nothing new; it is there for thousands of years. But we have heard about it many times. That is our frailty, but not the frailty of the culture, or the

frailty of the philosophy. We have to be equal to it and see that we carry it out properly in the spirit of our culture and that is what we are seeking to do.

Then, it was said about MISA that we are not abolishing it. We have said that. Then some thing was said by>my hon'ble friend opposite that the President said last year about economic offences also and that is omitted this time. Therefore, we seem to be neglecting economic offences. That is not true.

SHRI BHUPESH GUPTA: The two statements are there.

SHRI MORARJI R. DESAI: Those statements should be read properly. It does not mean that the same words should be lifted. It means very clearly . . .

SHRI BHUPESH GUPTA: Please credit me with some knowledge of English.

SHRI MORARJI R. DESAI: I do credit you with more knowledge of English.

SHRI BHUPESH GUPTA: I respect your knowledge of English Please read these two statements.

SHRI MORARJI R. DESAI: I readily accept the greater knowledge of my hon. friend because he was educated in E'ngland and I was not. But I do not expect him to be objective and impartial. That is where the meaning becomes different. Now he can say that I am not object-tive. I cannot say that I am completely objective. Nobody can be completely objective. That I grant, but some are more; some are less What We are doing ...

SHRI BHUPESH GUPTA: I can understand it. Last year, that was your stand. Today you have changed.

SHRI MORARJI R. DESAI: No, we have said the same thing—that we are examining the laws. We had said

ther, that we were examining the laws to see how best these offences can be stopped. That is what we had said and that is what we are doing 'now. We are not trying to curb any political work of political party. That is not what we want to do. But if there is violenceand there are indications of it in several places; the, we have to take preventive action. If we do not do that, then we will not be doing our duty. And, therefore, we want proper safeguards hich nobody can doubt. Preventive detention will be for a shorter period and not for longer than a year. That is what is said. .. (Interruption)... .Well, that is not the point here for discussion. Therefore, I am only mentioning the points.

SHRI BHUPESH GUPTA: President is being misused.

SHRI MORARJI R. DESAI: Then the question of Urdu was raised and it was alleged that I got angry, that I said in anger that Urdu was the cause of India's partition. Now I do not know how he said that. The hon'ble Member must not have been present there; otherwise he could never have said that. It is something fantastic. Whe'n they said that Urdu was being neglected by the Government of India, then I gave them the

SHRI MOHAMMAD YUNUS SALEEM (Andhra Pradesh): Sir, on a point of order. I was myself present in that assembly where the learned Prime Minister expressed his views. If the tone in which he spoke did not demonstrate his anger. I don't know what

SHRI MORARJI R. DESAI: Now he refers to the tone. Now he refers to my tone. He will say that even now I am angry That is what he will say. It is 'not a question of being angry at all- It is a question of seriousness. If my hon. friend cannot see any difference between seriousness

and anger what can I do? I cannot he'.p it.

SHRI MOHAMMAD YUNUS SALEEM: That was the feeli'ng of everybody.

SHRI MORARJI R. DESAI; I know I have crossed sword with my hon. friend many a time. And that is why I am not surprised at what he says. What I had said was that if Urdu has become weaker today it is more because the Muslim League, which was responsible for the partition of the country, considered and propagated that Urdu is the language of the Muslims. That created a reaction and that reaction injured it. I am not interested in keeping it weak or injuring it. I avn interested in seeing that it receives upport. But when it is said that I should introduce it as a second la'.iguage in U.P. or Bihar it is not possible for me to do so. Under the Constitution it is for consideration of the States. I also said that if the States adopt it, I shall be happy. On the one hand they say that Centre-State relations should be proper so that the States are strong and on the other ha'nd they expect me to interfere with them at every stage. Where will this attitude take us? So on the question of Urdu that is the attitude of this Government. I have the highest respect for Urdu which belongs to India.

Another question raised was about prices. Now they are seeing that the prices are getting under control. They have also seen that the prices are no higther than what they were in March last. That is not a small achievement against heavy od6!s. Then it is argued that extra money supply is not tenable. I agree. I have said that many a time. We are trying to see that we do not take to the strategem of exces_s money sup[Shri Morarji R. Desai]

ply. We will devise proper methods to see, that no inflationary trends affect the level of prices and no in-fationary use is made of supply of money. Nor do we want deficit financing to continue for long. We want to stop it. But immediately to stop it becomes a very difficult proposition on account of the manner in which the whole econocmy has been kept in a muddled position, if I may say so. That is where the whole difficulty lies. It may be that those who were responsible for it thought that they were doing good to it. I do not doubt their bona fides. But the result has been that the whole economic condition is in a difficult position. Therefore, we have to rescue it from that position. On the one side we have to see that development goes ahead in the rural areas and also in heavy industries, in agriculture, education and in all other fields. On the other side, the resources have been so muddled up that it becomes difficult to increase them. We have to find out a way and that is what we are engaged in doing at present.

Strangely, a refernce was made to the working of the Shah Commission, that reputation of persons appearing before the Shah Commission is not safe. What am I to do obout it? If they appear before the Shah Commission and if their statements are published and if those statements take away their reputation, is anybody else responsible for it?

SHRI K. K. MADHAVAN: On a point of information. It was reported in the press that a running commentary is being made by the presiding elficer of the Shah Commission.

SHRI MORARJI R. DESAI: Well. I am not going to sit in judgement over what Justice Shah does in the Commission. I have no business to tell him to do anything. But I do not see that there has been any unjudicious behaviour in any way. He has been a man of the highest judicial integrity and independence, one who is not cowed down by anybody in the whole world. That is his integrity. That is his courage and I respect it and value it- Therefore, he was appointed the head of the Commission.

But if things are being exposed and they become inconvenient, why blame him, I cannot understand. Let those who go before him behave properly. If they do not behave properly*then what....

YOGENDRA SHRI MAKWANA (Gujarat): Hi_s integrity was doubted by your colleague, Mr. Fernan-des and others.

SHRI MORARJI R. DESAI: Well, they were obviously wrong at that time. That is all that I can say. Now they do not say anything. . . (Interruptions) . . . And then it is said even lawyers appearing before it are threatened with prosecution. Now I don't think that Justice Shah will do anything which is against the law or improper or out of vindictiveness. As far as I have read, he has said that there is no question of taking sides; he will see what the truth is; that is all that he is finding out and nothing else. Well, I do not see how he can in any way be charged like this. I cannot understand it.

of family The question planning certainly is important. It true, is there was some adverse reaction to family planning in the last year be cause of the terrible excesses commit ted during the Emergency period, but now we are trying to get it over per suading the people to see that it is in their own interests to see that the size of their families is limited, and I Co not think there should be any peo ple who would not be persuaded in this matter when properly approached and this is on which we are now con centrating our attention upon. At the same time

SHRI JAGJIT SINGH ANAND (Punjab): But your Minister says that he hates the words "Family Planning"

Motion oj Thanks

SHRI MORARJI R. DESAI: He does not hate the words "Family Planning". He wants to make it more effective according to his definition of it. We have accepted it also. It is the definition of the Ministry.

SHRI SHYAM LAL YADAV (Uttar Pradesh): Let us know what is the result of this effectiveness.

SHRI BHUPESH GUPTA: Did you ask your Health Minister who he meant the author was when he said he has read "Hilton, Milton and Shakespeare"? Who is that Hilton?

SHRI MORARJI R. DESAI: You better ask him, why ask me. I was not present when he said that. Therefore, I cannot say anything about it. You can ask him... (*Interruption*).. Well, if that way everybody is to be asked about what he said, I do not know where my hon. friend also will be. He can also be asked about many things which he says.

SHRI BHUPESH GUPTA: He might have said....

(Interruption)

SHRI MORARJI R. DESAI: One must not be one's own law.

SHRI K. K. MADHAVAN: On a point of information. This paper was not with me when the hon. Prime Minister was making the statement questioning the validity of the figures I gave. In the Lok Sabha, the Times of India of the 23rd . • •

SHRI MORARJI R. DESAI: I do not yield ground; I do not think you can say it.

SHRI K. K. MADHAVAN: Uttar Pradesh reported the maximum number of 1,382 in three months, from October to December, 1977. This was reported to the Lok Sabha by Mr. Dhanik Lai Mandal.

SHRI MORARJI R. DESAI: Papers write many things. Papers also wrote that Mr. Palkhivala wars going to become and Chief Justice of Supreme Court.

SHRI BIPINPAL DAS (Assam): It is not the paper. It is the Minister's statement in the Lok Sabha.

SHRI MORARJI R. DESAI: Some of the papers wrote that Mr. Palkhivala was going to be the Chief Justice of Supreme Court. Then another time he was made Finance Minister also. There are many such things stated by some of these papers. Therefore, one cannot take such statements in one's support.

SHRI BIPINPAL DAS: This is not a paper report. The hon. Member is quoting a statement made by your Minister in the Lok Sabha.

(Interruptions)

SHRI MORARJI R. DESAI: If my hon. friends do not want me to say anything, I will sit down but this is not the way to hear it. And this was not done to them when they were saying all kinds of things. This is not the way to deal with the debate and it is possible that it is not convincing to them. That I can understand But that does not mean that I should not be allowed to say what I have to say. But this is what is happening. If at every stage there is in. terruption like that, what can I say? I know what he says when he is in. terrupted—not even interrupted, only when I make some point; even then he says so; I do not ,say anything. But he is incorrigible in this matter. He is a lawyer.

SHRI BHUPESH GUPTA: Yes, Sir. I am incorrigible. I have to be incorrigible because of the way you treat us.

SHRI MORARJI R. DESAI: I am glad that he accepts that.

SHRI BHUPESH GUPTA: Yes, I am incorrigible and I will continue

[Shri Bhupesh Gupta] to be so. I will continue to be so because you are investigating into the JNU trouble

SHRI MORARJI R. DESAI: This is again taking law into his own hands.

SHRI BHUPESH GUPTA: Witch-hunting is going on there... (Interruptions) And we are incorrigible, and not you I

DEPUTY CHAIRMAN; Order please.

SHRI MORARJI R. DESAI: He can do all sorts of things.

SHRI BHUPESH GUPTA: You can talk in that language... (Interruptions), I would say that you are incorrigible. Sir, if he uses such language, 1 will hit back. If he is incorrigible, he is a danger to the country. If I am incorrigible, you lose very little. You should realise, Mr. Morarji Desai, that we are not children. We have also grown in politics; you have grown in politics. We have differences—only differences. Don't try to use such words as 'incorrigible'. I would say that you are a hundred times more incorrigible than I am.

SHRI MORARJI R. DESAI: All right. My friends now will realise.... (Interruptions). Let my hon, friends realise that when they say something like this, others also can feel offended; but I do not say anything. When I say that he is incorrigible, I am not saying something which he has not accepted. Why does he want. . .

(Interruptions)

SHRI BHUPESH GUPTA: Sir. I did not utter a single word and say that Mr. Morarji Desai is incorrigible. I questioned the Government's policy brought things to their notice. It is you, Mr. Morarji Desai, who are incorrigible. Such an attitude we shall never tolerate.

SHRI MORARJI R. DESAI: Don't tolerate.

SHRI BHUPESH GUPTA-. You may be the Prime Minister of the country, but we have also our .self-respect.

SHRI MORARJI R. DESAI: Who says: No? But, how am I going to tolerate? But I am tolerating it, and I will, because I am nonviolence and he is not. That is the difference between us... (Interruptions). Let them qualify before they understand Mahatma Gandhi. Even to understand Mahatma Gandhi, let him qualify. Then I will talk with him.

Then it is said that Mahatma Gandhi's name is misused by the Janata Party. In what way do we misuse his name? We are not quoting him in order to justify ourselves. On the contrary, we say that we want to follow his line of action, his methods, and what he has taught us. That is what we are trying to follow. H we fail, it will be our fault. But that does not mean that we are trying to take shelter behind him. That is very wrong to make such an accusation. I do not know why that is done. But when there is nothing else to say what else can be said? That is how all such criticisms are made. Well, I have no objection nor any quarrel with it. But then, if I explain these things, why should there be any objection to it? If they cannot agree with me, let them not agree with me. But then if I do not agree with them, should I also do the same thing with them, when they speak? How will we carry on a debate in this House, I do not know. That is what I am pleading all the while. It is not that I want to do anything. How can I? But am I also not entitled to plead with them that this is not the way to carry on? We must observe the rules of the House. But sometimes they are not observed. And therefore we get into difficulties. Now, where am I to complain against it? I am only pleading about it with my hon, friends, that this is what we have got to see, that is how in debates we can come to more useful conclusions and we can do things much better, which may be even of common benefit, of common understanding, in which both of us can agree. In what we do not agree, we can differ. We can agree to differ—that also we can do— and we can go our own ways, in a friendly way. But, why take up the kind of attitude that is being taken to make allegations in the manner they are doing? This is what I am not able to understand. But I think it will take some time before we are able to wipe out our habits of the past. I thank all the hon. Members for all the frankness with which they spoke. I wish the frankness were accompanied by more facts and less vehemance. Thank you very much.

MR. DEPUTY CHAIRMAN; Now I shall first put the amendments to vote please. Amendment Nos. 1 to 132, 152 to 184 and 204 to 206 are in the name of Shri Sanat Kumar Raha.

* Amendment Nos. 1 to 132, 152 to 184 and 204 to 206 were negatived.

MR. DEPUTY CHAIRMAN: Amendment Nos. 145 to 148 are in the name of Shrimati Hamida Habibullah.

* Amendment Nos. 145 to 148 were negatived,

MR. DEPUTY CHAIRMAN: Amendment Nos. 185 to 195 are in the name of Shri Ramanand Yaday.

*Amendment Nos. 185 to 195 were negatived.

MR. DEPUTY CHAIRMAN: Amendment No. 200 is in the name of Shri Triloki Singh.

*Amendment No. 200 was negatived.

MR. DEPUTY CHAIRMAN: Amendment Nos. 207 to 235 are in the name of Shri Ananda Pathak.

Amendment Nos. 207 to 235 were negatived.

MR. DEPUTY CHAIRMAN: Amendment Nos. 236 to 247 are in the name of Shri Bishambhar Nath Pande.

* Amendment Nos. 236 to 247 were negatived.

MR. DEPUTY CHAIRMAN: Amendment Nos. 248 to 262 are in the name of Prof. D. P. Chattopadhyaya.

Amendment Nos. 248 to 262 were negatived.

MR. DEPUTY CHAIRMAN: Now I shall put the Motion to vote.

The question is:

"That an address be presented to the President in the following terms:—

'That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on thz 20th February, 1978."'

The motion was adopted.

श्री उपसभापित : श्रव सदन की कार्यव ही कल प्रात: 11 बजे तक के लिए स्थिगित की जाती है।

The House then adjourned at fifty-two minutes past five of the clock till eleven of the clock on Tuesday, the 28th February, 1978.

^{*}For Text of the Amendments vide Debates dated the 22nd February, 1978.